

COMMITTEE

6

ON

**GOVERNMENT ASSURANCES
(2019-2020)**

(SEVENTEENTH LOK SABHA)

SIXTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on... 20/09/2020



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

September, 2020/Bhadrapada, 1942 (Saka)

CONTENTS

	Page
Composition of the Committee (2019-2020)	(iii)
Introduction	(iv)
Report	1-4
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances	5-7

Appendices-II to XIX

Requests for Dropping of Assurances (Not Acceded to)

II.	USQ No. 2344 dated 30.11.2016 regarding 'Environment Impact Assessment'	8-9
III.	USQ No. 495 dated 20.07.2016 regarding 'Railway Line to Andhra Pradesh Capital'	10-11
IV.	USQ No. 4604 dated 15.12.2016 regarding 'Establishment of Logistic Hubs'	12-13
V.	USQ No. 133 dated 18.07.2016 regarding 'Vacancy of Teachers'	14-16
VI.	USQ No. 3940 dated 09.12.2016 regarding 'Missile Testing Centre'	17-19
VII.	SQ No. 81 dated 08.02.2017 (Supplementary by Shri Ninong Ering, M.P.) regarding 'Digital Transactions'	20-27
VIII.	(i) USQ No. 6965 dated 18.05.2012 regarding 'BBMB' (ii) USQ No. 1219 dated 17.08.2012 regarding 'Posts in BBMB' (iii) USQ No. 3259 dated 13.12.2012 regarding 'Sharing of Posts in BBMB'	28-32
IX.	USQ No. 497 dated 19.07.2017 regarding 'Rebate on Home Loan'	33-36
X.	USQ No. 1587 dated 25.07.2017 regarding 'Implementation of Forest Policy'	37-38
XI.	USQ No. 4014 dated 10.08.2017 regarding 'Maintenance Free Highways'	39-40
XII.	SQ No. 64 dated 07.02.2017 (Supplementary by Smt. Meenakshi Lekhi, M.P.) regarding 'Coastal Security'	41-52

XIII.	SQ No. 322 dated 22.12.2015 (Supplementary by Shri Baijayant Jay Panda, M.P.) regarding 'Marine Police Stations'	53-63
XIV.	USQ No. 1284 dated 26.02.2003 regarding 'Non-Payment of Wage/Salary'	64-69
XV.	USQ No. 843 dated 07.02.2017 regarding 'Establishment of Marine Police Academy'	70-71
XVI.	USQ No. 2462 dated 25.07.2014 regarding 'Plasma Fractionation Centres'	72-74
XVII.	USQ No. 1948 dated 17.12.2013 regarding 'Conviction of Italian Marines'	75-78
XVIII.	Minutes of the sitting of the Committee held on 04 December, 2019	79-87
XIX.	Minutes of the sitting of the Committee held on 25 August, 2020	88-89

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES***
(2019 - 2020)

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Sixth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 04 December, 2019 *inter-alia* considered Memorandum Nos. 27 to 51 containing requests received from various Ministries/Departments for dropping of 27 pending Assurances and decided to pursue 18 Assurances.

3. At their sitting held on 25 August, 2020, the Committee (2019-2020) considered and adopted their Sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

(iv)

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 27 pending Assurances at their sitting held on 04 December, 2019.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following eighteen Assurances:-

S.No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 2344 dated 30.11.2016	Department of Atomic Energy	Environment Impact Assessment (Appendix-II)
2.	USQ No. 495 dated 20.07.2016	Railways	Railway Line to Andhra Pradesh Capital (Appendix-III)
3.	USQ No. 4604 dated 15.12.2016	Road Transport and Highways	Establishment of Logistic Hubs (Appendix-IV)

4.	USQ No. 133 dated 18.07.2016	Human Resource Development (Department of School Education and Literacy)	Vacancy of Teachers (Appendix-V)
5.	USQ No. 3940 dated 09.12.2016	Defence (Department of Defence Research and Development Organisation)	Missile Testing Centre (Appendix-VI)
6.	SQ No. 81 dated 08.02.2017 (Supplementary by Shri Ninong Ering, M.P.)	Planning	Digital Transactions (Appendix-VII)
7.	(i) USQ No. 6965 dated 18.05.2012 (ii) USQ No. 1219 dated 17.08.2012 (iii) USQ No. 3259 dated 13.12.2012	Power	(i) BBMB (ii) Posts in BBMB (iii) Sharing of Posts in BBMB (Appendix-VIII)
8.	USQ No. 497 dated 19.07.2017	Housing and Urban Affairs	Rebate on Home Loan (Appendix-IX)
9.	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change	Implementation of Forest Policy (Appendix-X)
10.	USQ No. 4014 dated 10.08.2017	Road Transport and Highways	Maintenance Free Highways (Appendix-XI)

11.	SQ No. 64 dated 07.02.2017 (Supplementary by Smt. Meenakashi Lekhi, M.P.)	Home Affairs	Coastal Security (Appendix-XII)
12.	SQ No. 322 dated 22.12.2015 (Supplementary by Shri Baijayant Jay Panda, M.P.)	Home Affairs	Marine Police Stations (Appendix-XIII)
13.	USQ No. 1284 dated 26.02.2003	Shipping	Non-Payment of Wage/Salary (Appendix-XIV)
14.	USQ No. 843 dated 07.02.2017	Home Affairs	Establishment of Marine Police Academy (Appendix-XV)
15.	USQ No. 2462 dated 25.07.2014	Health and Family Welfare (Department of Health and Family Welfare)	Plasma Fractionation Centres (Appendix-XVI)
16.	USQ No. 1948 dated 17.12.2013	Home Affairs	Conviction of Italian Marines (Appendix-XVII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 18 Assurances are given in Appendices -II to XVII.

5. The Minutes of the sitting of the Committee dated 04 December, 2019, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVIII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XVIII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	27	USQ No. 2344 dated 30.11.2016	Atomic Energy	Department of Atomic Energy	Environment Impact Assessment
2	28	USQ No. 495 dated 20.07.2016	Railways		Railway Line to Andhra Pradesh Capital
3	29	USQ No. 4604 dated 15.12.2016	Road Transport and Highways		Establishment of Logistic Hubs
4	30	USQ No. 133 dated 18.07.2016	Human Resource Development	Department of School Education and Literacy	Vacancy of Teachers
5	31	USQ No. 3940 dated 09.12.2016	Defence	Department of Defence Research and Development Organisation	Missile Testing Centre
6	32	SQ No. 81 dated 08.02.2017 (Supplementary by Shri Ninong Ering, M.P.)	Planning		Digital Transactions
7	33	(i) USQ No. 6965 dated 18.05.2012 (ii) USQ No. 1219 dated 17.08.2012 (iii) USQ No. 3259 dated 13.12.2012	Power		(i) BBMB (ii) Posts in BBMB (iii) Sharing of Posts in BBMB
8	34	USQ No. 497 dated 19.07.2017	Housing and Urban Affairs		Rebate on Home Loan

9	35	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change		Implementation of Forest Policy
10	36	USQ No. 1610 dated 24.11.2016	Youth Affairs & Sports	Department of Sports	Promotion of Archery Sports
11	37	USQ No. 4014 dated 10.08.2017	Road Transport and Highways		Maintenance Free Highways
12	38	USQ No. 3867 dated 27.04.2012	New and Renewable Energy		Geo-Thermal Energy
13	39	USQ No. 4846 dated 31.03.2017	Finance	Department of Revenue	Reduction of Custom Duty
14	40	SQ No. 64 dated 07.02.2017 (Supplementary by Smt. Meenakashi Lekhi, M.P.)	Home Affairs		Coastal Security
15	41	SQ No. 322 dated 22.12.2015 (Supplementary by Shri Baijayant Jay Panda, M.P.)	Home Affairs		Marine Police Stations
16	42	USQ No. 1284 dated 26.02.2003	Shipping		Non-Payment of Wage/Salary
17	43	USQ No. 843 dated 07.02.2017	Home Affairs		Establishment of Marine Police Academy
18	44	USQ No. 2462 dated 25.07.2014	Health and Family Welfare	Department of Health and Family Welfare	Plasma Fractionation Centres
19	45	USQ No. 460 dated 25.02.2016	Jal Shakti	Department of Drinking Water and Sanitation	Kuttanad Drinking Water Project
20	46	USQ No. 69 dated 01.08.2011	Defence		Museum on Decommissioned Vikrant

21	47	USQ No. 1948 dated 17.12.2013	Home Affairs		Conviction of Italian Marines
22	48	USQ No. 1051 dated 29.04.2016	Health and Family Welfare	Department of Health & Family Welfare	Shortage of Doctors
23	49	SQ No. 162 dated 09.03.2016 (Supplementary by Shri Rajesh Ranjan, M.P.)	Housing and Urban Affairs		Rehabilitation of Slum Dwellers
24	50	USQ No. 1425 dated 27.12.2017	External Affairs		Scholarship to African Students
25	51	USQ No. 3149 dated 20.03.2008	Railways		Development of Angamaly Railway Station

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 27

Subject: Request for dropping of the Assurance given in reply to Unstarred Question No.2344 dated 30.11.2016 regarding "Environment Impact Assessment".

On 30 November, 2016, Shri A. T. Nana Patil, M.P., addressed an Unstarred Question No.2344 to the Department of Atomic Energy. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Department of Atomic Energy vide their O.M. No.13/2/81/2016-Power dated 27.02.2017 have requested to drop the Assurance on the following grounds:-

"That setting up of nuclear power plants through international cooperation is a long drawn activity involving negotiations with foreign vendors for arriving at economically viable offers, acceptance of safety parameters of these reactors by Indian Atomic Energy Regulatory Board (AERB), land acquisition at new sites, obtaining statutory environmental clearances, obtaining various stage-wise clearances from AERB, finalisation of detailed project proposal and obtaining financial sanction for the project from AEC/CCS. All these activities consume considerable amount of time and no time frame can be set for completion of these activities. As no time frame can be set for completion of these long drawn activities, it is proposed that we may approach Committee on Government Assurances Lok Sabha to consider dropping of the above Assurance."

4. In view of the above, the Department of Atomic Energy, with the approval of the Minister of State (PMO) have requested to drop the above Assurance.

The Committee may consider.

DATED : 02/12/2019

NEW DELHI :

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2344
TO BE ANSWERED ON 30.11.2016

ENVIRONMENT IMPACT ASSESSMENT

2344. SHRI A.T. NANA PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Environment Impact Assessment (EIA) and Environment Management Plan has been completed for nuclear power plant at Kovvada in Andhra Pradesh;
- (b) if so, the details thereof; and
- (c) if not, the reasons for delay along with the present status of the Project?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

(a) No, Sir.

(b)&(c) Environmental Impact Assessment (EIA) studies as per earlier approved Terms of Reference (ToR) were completed. However, as the validity of the ToRs had ended, fresh ToRs in line with the revised 'in principle' approval of the site by the Government was submitted to Ministry of Environment, Forest and Climate Change (MoEF &CC). The fresh ToRs have been approved and Environmental Impact Assessment (EIA) studies in line with them have been initiated.

At present, the land acquisition proceedings, site investigations, process of obtaining statutory clearances and techno-commercial discussions with Westinghouse Electric Company (WEC) to arrive at a project proposal are underway.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 28

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 495 dated 20.07.2016 regarding "Railway Line to Andhra Pradesh Capital"

On 20 July, 2016, Shri Y. S. Avinash Reddy, M.P., addressed an Unstarred Question No. 495 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* OM F. No. 2016/W-2/SCR/PQL/29 dated 26 October, 2016 have requested to drop the Assurance on the following grounds:-

"That the reply given is "..... that execution of this work has not been taken up as the project is yet to be sanctioned" is a statement of fact. Taking up of survey does not necessarily mean that the project will be sanctioned. Depending upon the outcome of the survey, decision whether to sanction a project is taken up on the basis of its remunerativeness, throwforward of ongoing projects, availability of funds, competing priorities. Therefore, the reply should not be treated as an Assurance. It is therefore, requested that the same may please be deleted from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 495
TO BE ANSWERED ON 20.07.2016**

RAILWAY LINE TO ANDHRA PRADESH CAPITAL

495. SHRI Y.S.AVINASH REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways has considered the request of the Government of Andhra Pradesh to lay a new railway line to connect its new Capital Amaravati and if so, the details thereof; and

(b) the quantum of funds earmarked and the status of the work execution done so far?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMUNICATIONS AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

(SHRI MANOJ SINHA)

(a) & (b): Yes, Madam. On request of Government of Andhra Pradesh, a Reconnaissance Engineering Cum Traffic Survey (RETS) for new line between Vijayawada and Guntur via Amravati (67 km) has been included in Budget of Railway for the year 2016-17. This survey is being carried out by M/s Rail Vikas Nigam Limited. Budget outlay for the survey for the year 2016-17 is ₹. 7.00 lakhs. Execution of this work has not been taken up as the project is yet to be sanctioned.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 29

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4604 dated 15 December, 2016 regarding "Establishment of Logistic Hubs."

On 15 December, 2016, Shri Dushyant Chautala, M.P., addressed an Unstarred Question No. 4604 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/132/2016-P&M/LA dated 13 June, 2017 have requested to drop the Assurance on the following grounds:-

"That an India Integrated Transport and Logistics Summit (IITLS) was held from 3-5 May, 2017 which was organized for collaboration between the NHAI and other stakeholders such as the State Governments, relevant Ministries like Railways, shipping, Civil Aviation etc. The total number of logistics hubs planned by the Government across the country is 35."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 02/12/2019

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOKSABHA
UNSTARRED QUESTION NO. 4604
ANSWERED ON 15TH DECEMBER, 2016

ESTABLISHMENT OF LOGISTIC HUBS

4604. SHRI DUSHYANT CHAUTALA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to establish logistic hubs with private sector participation to relieve the issue of receiving stocks on the airport, seaport and movement of goods inland;
(b) if so, the details thereof; and
(c) the total number of logistic hubs planned by the Government across the country?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) With a view to facilitating efficient and seamless freight movement in the country, it has been decided to develop Logistic Parks at different locations in the country through active collaboration between the National Highways Authority of India (NHAI) and stakeholders such as State Government and relevant Ministries like Railway, Shipping and Civil Aviation, after due consultation with all concerned agencies.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 30

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 133 dated 18.07.2016 regarding "Vacancy of Teachers"

On 18 July, 2016, Shri G. Hari, M.P., addressed an Unstarred Question No. 133 to the Minister of Human Resource Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Human Resource Development (Department of School Education & Literacy) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Human Resource Development (Department of School Education & Literacy) vide OM No. F. 4-24/2016-Sch-4 dated 13 December, 2016 have requested to drop the Assurance on the following grounds:-

"That the report of the Committee has been sent to NCERT for appropriate action, has been construed as an Assurance. It may be appreciated that the statement per se does not constitute an Assurance as no Assurance was given that the recommendations made by the Committee, chaired by Shri N Gopaldaswami, Chancellor, Rashtriya Sanskrit Vidyapeetha, Tirupati relating to NCERT on development of Sanskrit would be implemented by NCERT within a specified time period. Also that the report of N. Gopaldaswami Committee is recommendatory in nature and that the recommendation made by the Committee are not binding on the Government. Furthermore, the recommendation made by the Committee relating to NCERT are to be examined by the Council and only such recommendations, which are found feasible, can be implemented. This being a long drawn affair, no time limit can be specified as to how and when the recommendations of the N. Gopaldaswami Committee will be examined and implemented by the NCERT. Therefore, it would be very difficult to fulfill the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Human Resource Development, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA
UNSTARRED QUESTION NO.133
TO BE ANSWERED ON 18.07.2016

Vacancy of Teachers

133. SHRI G. HARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that NCERT has been asked to collect data of the number of sanctioned posts of teachers in every State, number of posts filled and the number of posts in all Government schools, aided schools and private schools and if so, the details thereof;
- (b) whether it is also true that the Government has sought information from NCERT on Sanskrit text books followed by all classes in different States with special emphasis when they were prepared and revised;
- (c) whether it is also true that the Government has asked both NCERT and SCERTs to ensure that free tutorials for all Sanskrit text books are available online and if so, the details thereof; and
- (d) whether it is also true that this will help students of Sanskrit to utilise the online resource as well as understanding their course content and Sanskrit in a constructive environment?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI PRAKASH JAVADEKAR)

(a) to (c) No, Madam. However, Government of India had constituted a Committee under the Chairmanship of Shri N. Gopaldaswami, Chancellor, Rashtriya Sanskrit Vidyapeetha, Tirupati to suggest a long term vision and road map for the development of Sanskrit. The Committee has, *inter-alia*, recommended the following:

- (i) National Council of Educational Research and Training (NCERT) may collect data of the number of sanctioned posts of teachers in every state, number of posts filled and the number of vacant posts in all the Government schools, Aided schools and Private schools.
- (ii) NCERT may prepare a status report of the Text Books of all the classes of all the States on the following issues: When were the existing Text Books of Sanskrit prepared? How many times these Text Books were revised and when they were last revised? What are the innovative designs included during the last revision?
- (iii) NCERT and SCERTs may ensure that free tutorials for all Sanskrit text books are available online. This will help the students of Sanskrit to utilise the online resource as well in understanding their course contents and Sanskrit language in a constructive and encouraging environment.

The report of the Committee has been sent to NCERT for appropriate action.

(d) The Committee has observed that making available free tutorials for all Sanskrit text books online would help the students of Sanskrit to utilize the online resource as well in understanding their course contents and Sanskrit language in a constructive and encouraging environment.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 31

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3940 dated 09.12.2016 regarding "Missile Testing Centre"

On 09 December, 2016, Shri Konakalla Narayana Rao, M.P., addressed an Unstarred Question No. 3940 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Research and Development Organisation) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Defence Research and Development Organisation) *vide* O.M.No.DRDO/DPA/30103/LSUS/ASSURANCE/190/2016 dated 18 July, 2017 have requested to drop the Assurance on the following grounds:-

"That the above mentioned Assurance pertains to 'setting of launch pad for rocket launchers at Machilipatnam, Andhra Pradesh'. The present status regarding acquisition/transfer of land for setting up of Missile Test Facility is as follows:-

'Out of total land of 381.51 acres identified for the purpose near Machilipatnam, Krishna District, Andhra Pradesh, land measuring 321.51 acres is forest revenue land and 60 acres is part of Krishna Wild Life Sanctuary, hence Ministry of Environment and Forest (MoEF) clearance was required before the land could be acquired. The Stage-I clearance has now been obtained from the MoEF, New Delhi and Demand Notice for cost of land is awaited from State Government to enable the transfer of land to DRDO.'

As per the status mentioned above, it is clear that many milestones with regard to clearance have been achieved and Defence Research and Development Organisation (DRDO) is committed towards setting up of launch pad for Missile Test Facility. The whole matter is under consideration and clearance of various organisations, like Coastal Regulatory Zone (CRZ), Andhra Pradesh Coastal Zone Management Authority (APCZMA), Forest Advisory Committee (FAC), MoEF, etc. of State and Central Governments. It is pertinent to mention here that creation of infrastructure for launch pad will take years for materialization even after the completion of transfer/acquisition of land but the intention of Government is clear for setting up of launch pad for Missile Test Facility."

4. In view of the above, the Ministry, with the approval of the Ministry of State for Defence have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED : 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEFENCE RESEARCH & DEVELOPMENT ORGANISATION
LOK SABHA

UNSTARRED QUESTION NO.3940
TO BE ANSWERED ON THE 9TH DECEMBER, 2016

MISSILE TESTING CENTRE

3940. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of DEFENCE . रक्षा मंत्री
be pleased to state:

- (a) whether the Defence Research and Development Organisation (DRDO) proposes to set up a long range missile testing centre at Machilipatnam in Andhra Pradesh; and
(b) if so, the details thereof including the progress of the testing centre and the proposed timeline for setting up the said centre?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASHI BHAMRE)

(डा. सुभाष भामरे)

(a) & (b): Yes, Madam. Defence Research and Development Organisation (DRDO) has planned to set up a long range missile testing centre, including launch pad at Machilipatnam in Andhra Pradesh. Proposal is at an initial stage. Proposal for requirement of land has been taken up with the Government of Andhra Pradesh.

(LOK SABHA)

COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 32

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 81 dated 08 February, 2017 by Shri B. Vinod Kumar and Shri Suman Balka, MPs. regarding "Digital Transactions."

On 08 February, 2017, Shri B. Vinod Kumar and Shri Suman Balka, M.Ps., addressed a Starred Question No. 81 to the Minister of Planning. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion Shri Ninong Ering, M.P., raised the following Supplementary Question:-

"I would like to through you, tell the hon. Minister that communication in Arunachal Pradesh especially in places like Kra Daadi, Upper Subansiri, Upper Sinang, Anini and Anjaw is a very difficult thing. When we speak about Digital India, when we speak about the communication system itself, when we do not get any internet facility even in Itanagar, the Capital of Arunachal Pradesh, I do not know how we are going to take up the schemes in the NITI Aayog through Digital India. What kind of provisions have you kept for our State Arunachal Pradesh and also the other parts of the North-East?"

3. In reply, the Minister of Planning (Shri Rao Inderjit Singh) stated as follows:-

"Bharat Net will connect around two and half lakhs Panchayats in the coming days. Though the villages are more, around six and half lakhs Panchayats in the coming days. Though the villages are more, around total two and half lakhs, but Panchayats are around total two and half lakhs and the Government of India proposes to connect these within two phases and Arunachal Pradesh will be taken as a priority under this project."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Planning within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Communications (Department of Telecommunications vide O.M. No. 30-307/2017-USF dated 31 July, 2017 have requested to drop the Assurance on the following grounds:-

"That on 19.07.2017, the cabinet approved a modified strategy for implementation of Bharatnet. As per the revised strategy, all the remaining GPs in the country will be connected in Phase-II which is targeted to be completed by March, 2019. Since, Phase II of Bharatnet Project will cover all the balance GPs in the country including all the remaining GPs of Arunachal Pradesh, it is requested that the Assurance may please be dropped."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of State for Communications (Independent Charge), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED: 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF PLANNING

LOK SABHA
STARRED QUESTION No. *81
TO BE ANSWERED ON 08.02.2017

DIGITAL TRANSACTIONS

*81. SHRI B. VINOD KUMAR:
SHRI SUMAN BALKA:

Will the Minister of PLANNING be pleased to state:

- (a) whether the NITI Aayog plans to rank States on the basis of digital transactions and if so, the details thereof;
- (b) whether the Aayog has asked the States to submit their digital transaction data;
- (c) if so, the details thereof and the response of the States thereto;
- (d) whether the NITI Aayog has also suggested to incentivise digital payments by promising a fixed incentive for individual and also for district collectors/district magistrates/deputy commissioners; and
- (e) if so, the details thereof along with the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING
AND MINISTER OF STATE FOR MINISTRY OF URBAN DEVELOPMENT AND
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. 81* REGARDING "DIGITAL TRANSACTIONS" RAISED
BY SHRI B. VINOD KUMAR AND SHRI SUMAN BALKA DUE FOR ANSWER ON 08TH
FEBRUARY, 2017.

(a): It has been decided by NITI Aayog to rank the States/UTs on the basis of digital transactions. Details of the parameters are being worked out.

(b): No, Madam

(c): Does not arise.

(d) & (e): NITI Aayog had constituted a Committee of Chief Ministers on digital payments which submitted its interim report to Hon'ble Prime Minister on 24th January 2017. The Committee has, inter-alia, recommended various incentives for consumers and merchants in the form of cashback on digital spends, discounts on government payments via digital means, incentives to banking correspondents (BCs) and small merchants for digital transactions. The interim report of the Committee of Chief Ministers on digital payments can be seen on http://niti.gov.in/writereaddata/files/new_initiatives/book.pdf.

In order to attract general public and facilitate significant behavioural change among public towards digital transactions two major schemes - Lucky Grahak Yojana for consumers and Digi-Dhan Vyapar Yojana for merchants have been launched. Under the schemes, cash awards are given to consumers and merchants who utilize digital payment instruments for personal consumption expenditures. During 25th December 2016 to 30th January 2017, 5,91,145 consumers and 35,000 merchants have won prizes worth Rs. 97.07 crores for digital payments made through Aadhar Enabled Payment System (AEPS), Unstructured Supplementary Service Data (USSD), Unified Payment Interface (UPI) and RuPay cards.

To incentivize the States/UTs for promotion of digital transactions, it was decided that Central assistance of Rs. 50 crore would be provided to the districts for undertaking Information, Education and Communication (IEC) activities to bring 5 crore Jan Dhan accounts to digital platform. The fund allocation is based on proportion of Jan Dhan accounts of all States/UTs. Under the scheme an incentive @ Rs. 10/- is provided for every individual who has transited to digital payment mode and undertaken at least two successful transactions by any of the five digital payments modes viz: UPI, Rupay / Debit / Credit / Prepaid Cards, AEPS, USSD and E-Wallets. An amount of Rs. 13.32 crore has so far been released to 460 districts as first installment.

(Q. 81)

SHRI NINONG ERING : Madam Speaker, I am very grateful to you that you have given me an opportunity to ask a question on digital transactions.

I would like to, through you, tell the hon. Minister that communication in Arunachal Pradesh especially in places like Kra Daadi, Upper Subansiri, Upper Siang, Anini and Anjaw is a very difficult thing. When we speak about Digital India, when we speak about the communication system itself, when we do not get any internet facility even in Itanagar, the Capital of Arunachal Pradesh, I do not know how we are going to take up the schemes in the NITI Aayog through Digital India. What kind of provisions have you kept for our State Arunachal Pradesh and also the other parts of the North-East?

श्री राव इंद्रजीत सिंह : अध्यक्ष महोदया जी, मेंबर साहब ने एक बड़ा दुरुस्त सवाल किया है कि कई जगहें ऐसी हैं, जहां पर इंटरनेट कनेक्शन पूरे तौर पर उपलब्ध नहीं है। भारत सरकार इस बात से अवगत है कि जो बॉर्डर स्टेट्स हैं, चाइना के साथ लगे हुए या नॉर्थ ईस्ट के स्टेट्स हों, उनके अंदर ज्यादा जल्दी काम करवाने की आवश्यकता है, ताकि सभी को इंटरनेट उपलब्ध हो, टेलीफोन फैसिलिटी उपलब्ध हो पाए। आज के दिन कुल मिलाकर जहां 2जी का मसला है। वहां 97 परसेंट कवरेज है, जहां 3जी का मसला है, वहां 63 परसेंट कवरेज है और जहां 4जी का मसला है, वहां 30 फीसदी पॉपुलेशन कवर्ड होती है, यह नेशनल एवरेज है, अरुणाचल के लिए शायद यह कम हो, लेकिन हम पूरी तरह से इस बात से अवगत हैं और हमारा पूरा प्रयास होगा कि अरुणाचल प्रदेश के अंदर जल्द से जल्द यह सुविधा उपलब्ध कराई जाए और इस सुविधा को उपलब्ध करवाने के लिए, ग्राम पंचायतों को कनेक्ट करने के लिए भारत सरकार की योजना है। भारत नेट, जो कुल मिलाकर ढाई लाख पंचायतें हमारे देश के अंदर हैं, उनको आने वाले समय में कनेक्ट करेगा। गाँव तो ज्यादा है; साढ़े छः लाख के करीब हैं, लेकिन पंचायतें कुल मिलाकर ढाई लाख हैं और भारत सरकार ने इसको दो फेस के अंदर कनेक्ट करने के लिए सोचा है और सरकार की तरफ से अरुणाचल प्रदेश को इसमें प्रायोरिटी के तौर पर लिया जाएगा।

डॉ. किरिट पी. सोलंकी : अध्यक्ष महोदया, मैं सरकार तथा खासकर हमारे प्रधान मंत्री, श्री नरेन्द्र मोदी जी का आभारी हूँ कि उन्होंने विमुद्रीकरण करके कालाधन, भ्रष्टाचार और आतंकवाद को समाप्त करने के लिए एक बहुत बड़ा कदम उठाया है और उसके साथ-साथ लोगों को नेट बैंकिंग के लिए भी प्रोत्साहित किया है। मैं विशेष रूप से इसलिए आभारी हूँ कि सरकार ने भीम एप को लांच किया है, जिसकी वजह से बाबासाहेब

अम्बेडकर, जो एक बड़े अर्थशास्त्री थे, उनके नाम पर यह एप होगा और उसमें डिजिटल थम्ब इम्प्रेशन लगाकर ट्रान्जैक्शन होगा। मैं समझता हूँ कि इस व्यवस्था के आने की वजह से गांवों के देहाती लोग, गरीब लोग, किसान और दलित आदि लोगों को बहुत फायदा मिलेगा।

मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि भीम एप को इम्प्लीमेंट करने में और ज्यादा से ज्यादा लोगों को इसके दायरे में लाने के लिए हम कितने समय में कितने लोगों को इनक्लूड कर सकेंगे?

राज इंद्रजीत सिंह : मैडम, भीम एप एक ऐसी एप्लिकेशन है, जो अनेक बैंकों को एक छतरी के नीचे लाने का प्रयास कर रही है। जब डिजिटाइजेशन भारत सरकार की तरफ से छेड़ा गया तो उस समय अलग-अलग बैंकों ने अपनी अलग-अलग एप्लिकेशन लगा दी थीं, जिसकी वजह से कंज्यूमर्स को असुविधा होती थी। टाटा कंसल्टेंसी सर्विसेज के माध्यम से नीति आयोग ने एक ऐसी एप्लिकेशन निकाली, जो सबको एक ही छतरी के नीचे ला देती है और भीम एप्लिकेशन अभी थोड़े दिन पहले ही लागू हुई है। करीब 361 करोड़ रुपये की खरीद-फरोख्त लोगों ने इस एप्लिकेशन के माध्यम से की है। आने वाले समय में मुख्य धारा में आने के उपरांत यह ज्यादा से ज्यादा लोगों को फायदा पहुंचा पायेगी। आज के दिन केवल तीन फीसदी डिजिटल ट्रान्जैक्शन हो पा रहे हैं। विश्व में कुछ गुल्फ ऐसे हैं, खास तौर पर स्कोन्डेनेवियन कंट्रीज में यह 90 फीसदी तक पहुंच गया है। भीम एप्लिकेशन के माध्यम से और दो-चार इंटरफेस वर्टिकल्स हैं, उनके माध्यम से जो डिजिटल ट्रान्जैक्शंस होंगे, मैं समझता हूँ कि यदि वे 20-22 परसेन्ट भी हो जाएं तो इसका काफी ज्यादा फायदा जनता को होगा और काफी ज्यादा काला धन जो कैश के रूप में इस्तेमाल होकर खजानों में भरा जाता था, उसमें भी कटौती होगी। मैं समझता हूँ कि भारत के लिए डिजिटाइजेशन एक बहुत बड़ा फायदा करने वाली मुहिम है।

SHRI M.B. RAJESH : Madam Speaker, through you I would like to seek a reply from the hon. Minister regarding a serious issue related to the security of digital transactions.

Madam Speaker, recently about 32 lakh credit and debit cards were blocked by the State Bank of India, ICICI, HDFC and Axis Bank. Further, personal details including those related to AADHAAR and PAN cards of 70,000 lakh people appeared in the social media. All this goes to show the serious lapses existing in cyber security. Further, we do not have a regulator and we do not have a grievance redressal mechanism in this sphere. A lot of people including some of our

colleague MPs and top bureaucrats lost their money in this process. ... (Interruptions) Not including me but many of my colleagues lost money. Even money was withdrawn from abroad.

Madam Speaker, I would like to know from the hon. Minister what measures are already taken by the Government and in this serious scenario what new measures the Government proposes or intends to implement in order to ensure security of digital transactions.

RAO INDERJIT SINGH: Madam, I empathise with the hon. Member regarding digital security. There is no system which is 101 per cent foolproof. But India is a software rich country.

Our professionals have gone even outside the country and made a name for themselves in America and Europe. So, whatever lacuna is there in the digital cyber security will be filled by Indians within India. The Information Technology Ministry is quite aware of the concerns that have been expressed by the hon. Member. I can only assure him that they are looking into it and all the loopholes that are there in the cyber security at present and which are likely to occur in future will be addressed by the Information Technology Ministry itself. Some measures have already been taken, like encryption of cards and Aadhar-enabled payment system which has retina and thumb impression with which you can withdraw money. Security features have already been incorporated in all these four verticals but still if there are some verticals which have not been able to perform as per expectations, those loopholes have to be plugged and the Information Technology Ministry is in the process of doing so.

श्री दुष्यंत चौटाला : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूंगा, क्योंकि आज तीन दिन हो गए हैं, इस सदन के अंदर हम डिजिटलाइज़ेशन की चर्चा कर रहे हैं। राष्ट्रपति के अभिभाषण से लेकर कल जब हमने डिजिटलाइज़ेशन के ऊपर बिल पारित किया, हर जगह डिजिटल ट्रान्ज़ेक्शंस की बात हुई थी। इस देश ने देखा कि दिवाली से पहले लगभग 20 लाख से ऊपर डेबिट कार्ड हैक हुए थे। जब हम ऑनलाइन ट्रान्ज़ेक्शंस की बात करते हैं, डिजिटल सिक्योरिटी एक बहुत बड़ा कंसर्न है। मंत्री जी बता रहे

थे कि ऑप्टिक फाइबर देश के कोने-कोने तक बिछाई गई है। मैं आपके माध्यम से मंत्री जी से पूछना चाहूंगा कि जो ऑप्टिक फाइबर बिछाई गई है, कब तक सरकार उनको पूरी तरह ऑनलाइन कर के उन पर डिवाइसिस लगा कर लोगों को पॉइंट जीरो तक सुविधा देने का काम करेगी और क्या कदम डिजिटल सिक्योरिटी के लिए, खास तौर से ऑन लाइन ट्रांज़ैक्शंस के लिए उठाएगी, क्योंकि हम बहुत बड़े पैमाने पर ट्रांज़ैक्शंस को ऑनलाइन कर रहे हैं। उसके लिए सरकार क्या कोई स्पेशल थेफ्ट प्रोटेक्शन नेटवर्क तैयार करेगी, जिसके माध्यम से जो कमेरा आदमी है, उसका पैसा ऑनलाइन ट्रांज़ैक्शन के तहत सुरक्षित रहे? क्योंकि आर्थिक सर्वे की रिपोर्ट बताती है कि there has been a failure rate of 56 per cent in digital transaction and most of the Banks are not ready to accept it. क्या भारत सरकार आने वाले समय में डिजिटल ट्रांज़ैक्शंस की प्रोटेक्शन के लिए कोई नया सिस्टम तैयार करने जा रही है?

राव इंद्रजीत सिंह : महोदया, मैं पहले ही इस विषय पर ज़वाब दे चुका हूँ कि आईटी मंत्रालय ने खास तौर पर इसके अंदर जो विशेषज्ञ हैं, उनके माध्यम से सभी लूपहोल्स को प्लग करने का प्रयास आज के दिन जारी किया हुआ है। जहाँ-जहाँ पर कोई खामियां नज़र आती हैं, उनको पूरा करने का पूरे तौर पर प्रयास किया जाएगा। प्राइवेट एंटरप्राइज़िस से भी सलाह ली जाती है और हमारे सरकारी सैक्टर में भी जो काम कर रहे हैं, उनसे भी सलाह ली जाती है, क्योंकि हिंदुस्तान एक सॉफ्टवेयर इनेबल्ड देश है, मैं समझता हूँ कि जो खामियां, माननीय सदस्य ने दर्शायी हैं, आने वाले समय के अंदर उनको पूरा कर दिया जाएगा।

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 33

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 6965 dated 18 May, 2012 regarding "BBMB" (Annexure-I).
- (ii) Unstarred Question No. 1219 dated 17 August 2012 regarding "Posts in BBMB" (Annexure-II).
- (iii) Unstarred Question No. 3259 dated 13 December 2012 regarding "Sharing of Posts in BBMB" (Annexure-III).

The above mentioned Questions were addressed by Shri Bharat Ram Meghwal, Shri Khiladi Lal Bairwa and Shri Badri Ram Jakhar, M.Ps., to the Minister of Power. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I, II and III).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 05/15/2012-BBMB dated 24 July, 2017 have requested to drop the Assurances on the following grounds:-

"That even though conducting the meeting with partner States, no consensus could come into view. The Assurances can be fulfilled only after the issue regarding sharing of posts amongst the partner States is sorted out in consultation with the States. As this is a contentious issue, it is requested that the three aforesaid Assurances may please be dropped as no time line can be prescribed for settlement of these disputes.

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charge) for Power, have requested to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED: 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF POWER

Annexure-I

LOK SABHA
UNSTARRED QUESTION NO.6965
TO BE ANSWERED ON 18.05.2012

BBMB

†6965. SHRI BHARAT RAM MEGHWAL:
SHRI KHILADI LAL BAIRWA:
SHRI BADRI RAM JAKHAR:

Will the Minister of POWER
be pleased to state:

- (a) whether Rajasthan has been given appropriate representation in Bhakra Beas Management Board (BBMB);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the corrective measures taken by the Government in this regard;
- (d) whether the BBMB had made a reference under Rule 7 of BBMB Rules, 1974 for sharing of posts in BBMB for Beas Project and Bhakra Complex; and
- (e) if so, the details thereof and the reaction of the Government thereto?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL)

(a) to (c): As per Section 79(2) of the Punjab Re-organization Act, 1966, a Whole Time Chairman and two Whole Time Members are appointed by Central Government in Bhakra Beas Management Board (BBMB). By convention, the Chairperson of BBMB has always been appointed from outside the Member States and two Members are appointed from Haryana and Punjab and the arrangement is since continuing. In addition, Principal Secretaries of Irrigation Department of partner States including Rajasthan and two representatives of the Central Government are also Members in the Bhakra Beak Management Board.

Earlier, on the persistent request of Government of Rajasthan, this Ministry moved a proposal to Ministry of Home Affairs (MHA) for an amendment in the Punjab Re-organization Act, 1966, to create one more post of Member in BBMS which could then be filled on the recommendation by the Government of Rajasthan. However, MHA did not agree with the proposal on the ground that no useful purpose would be served by amending Section 79 (2) of the Punjab Re-organization Act, 1966.

(d) & (e) : The information is being collected and shall be laid on the Table of the House.

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1219
TO BE ANSWERED ON 17.08.2012**

POSTS IN BBMB

†1219. SHRI BHARAT RAM MEGHWAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether a reference has been sent under rule 7 of Bhakra Beas Management Board (BBMB) Rules, 1974 for sharing of the posts in BBMB between Beas project and Bhakra Complex;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) whether the Government has fixed any time limit for taking decision in this case; and**
- (d) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL)**

(a) to (d): The information is being collected and shall be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
UNSTARRED QUESTION NO.3259
TO BE ANSWERED ON 13.12.2012

SHARING OF POSTS IN BBMB

†3259. SHRI BHARAT RAM MEGHWAL:

Will the Minister of POWER
be pleased to state:

- (a) whether a reference has been made to the Union Government under Rule 7 of Bhakra Beas Management Board (BBMB) Rules, 1974 for sharing of the posts in BBMB between Beas project and Bhakra Complex;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the time by which a decision is likely to be taken in the case?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER

(SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Yes, Madam. Additional information on State-wise share of Capital Cost, Operation & Maintenance Cost, benefits and strength of Staff in Bhakra and Beas projects was sought from Bhakra Beas Management Board (BBMB) for taking a view in the matter. The BBMB has recently furnished the additional information which is under examination by the Government.

Appendix - IX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 34

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 497 dated 19.07.2017 regarding "Rebate on Home Loan"

On 19 July, 2017, Shri Gopal Shetty, M.P., addressed an Unstarred Question No. 497 to the Minister of Housing and Urban Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Housing and Urban Affairs *vide* OM No. H-11016/20/2017-HFA-4/E-9026579 dated 02, February 2018 have requested to drop the Assurance on the following grounds:-

"Credit Linked Subsidy Scheme for Middle Income Group (CLSS for MIG) has already been launched w.e.f. 01.01.2017 to provide interest subsidy for housing loans to eligible beneficiaries belonging to Middle Income Group (CLSS for MIG), for acquisition/construction of house (including re-purchase) . The Scheme covers two income segments in the MIG viz. annual household income between Rs. 6,00,001 (Rupees Six Lakh One) to Rs. 12,00,000 (Rupees Twelve Lakh) (MIG-I) and annual household income between Rs. 12,00,001 (Rupees Twelve Lakh One) to Rs. 18,00,000 (Rupees Eighteen Lakh) (MIG-II). The interest subsidy under the scheme can be availed by beneficiaries of MIG- I category and MIG- II for loan amounts upto Rs. 9,00,000/- and 12,00,000/-, respectively from Banks, Housing Finance Companies (HFCs) and other such institutions for a tenure of 20 years or actual tenure of loan whichever is earlier . The interest subsidy will be at the rate of 4% and 3% on the principal amount of the loan for the MIG I and MIG II beneficiary , respectively and would be credited upfront to the housing loan account of the beneficiary. CLSS for MIG scheme approved, initially, for one year in 2017, has been now extended upto 31.03 .2019. In the light of the foregoing, as the scheme is already in implementation w.e.f. 01.01.2017 and there is no action pending on the part of the Government in the matter, the reply to the Lok Sabha Unstarred Question No.497 dated 19.07.2017 may not be construed as Assurance. The phrase "will be implemented" which has presumably been interpreted as constituting an Assurance is denote the duration of the scheme rather than a future promise, which would be evident from reading of the full sentence."

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Housing and Urban Affairs, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 497

TO BE ANSWERED ON JULY 19, 2017

REBATE ON HOME LOAN

No. 497 SHRI GOPAL SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the work in regard to Centrally Sponsored Scheme "Housing for all by 2022" is running as per schedule and if so, the details thereof; and

(b) whether the Government has announced many kinds of rebates on home loan in urban areas recently and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a): The Pradhan Mantri Awas Yojana (Urban) {PMAY (U)} Mission, launched on 25.06.2015, aims to provide assistance to States/UTs in addressing the housing requirement of the urban poor. The Mission guidelines provide flexibility to States/UTs for appraising and approving project proposals based on demand assessed and approach the Ministry only for release of Central assistance for projects approved at the State level.

So far, 4,884 projects for construction of 20,57,692 houses have been sanctioned under PMAY (U) mission.

(b): Government of India has recently launched a new Credit Linked Subsidy Scheme to provide interest subsidy for housing loans to eligible beneficiaries belonging to Middle Income Group (CLSS for MIG). The scheme will be implemented initially in 2017 for a period of one year w.e.f. 01.01.2017.

The Scheme covers two income segments in the MIG viz. annual household income between Rs.6,00,001 to Rs.12,00,000 (MIG-I) and annual household income between Rs.12,00,001 to Rs.18,00,000 MIG-II. The interest subsidy under the new scheme will be available to beneficiaries of MIG-I category and MIG-II for loan amounts upto Rs.9,00,000/- and 12,00,000/., respectively. The interest subsidy will be at the rate of 4% and 3% on the principal amount of the loan for the MIG I and MIG II beneficiary, respectively and would be credited upfront to the housing loan account of the beneficiary. Additional housing loans beyond Rs.9,00,000/- and Rs.12,00,000/-, respectively, if any, will be at non-subsidized rate.

Appendix-X

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 35

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1587 dated 25.07.2017 regarding "Implementation of Forest Policy"

On 25 July, 2017, Shri Lallu Singh, M.P., addressed an Unstarred Question No. 1587 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forest and Climate Change *vide* OM F. No.6-39/2017-FP dated 14, November 2017 have requested to drop the Assurance on the following grounds:-

"the draft National Forest Policy/New Forest Policy is not ready and on the basis of precedence five similar cases where the Assurance was later on considered dropped by Rajya Sabha Secretariat, the Committee on Government Assurances, Lok Sabha Secretariat is requested that the instant Assurance given in reply to USQ No. 1587 dated 25.07.2017 may also be considered that this may kindly not to be treated as Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Environment, Forest and Climate Change, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1587
TO BE ANSWERED ON 25.07.2017

Implementation of Forest Policy

1587. SHRI LALLU SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a recommendation has been made in a report submitted to the Government for implementation of Forest Policy;
- (b) if so, the acreage of the land recommended to be included as forest land under the policy;
- (c) whether the decision has so far been taken to implement the said policy;
- (d) if so, the facts in this regard; and
- (e) the time by which the said policy is likely to be implemented?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

- (a) to (e) The Ministry of Environment, Forest and Climate Change is not aware of any such report regarding implementation of Forest Policy. However, Indian Institute of Forest Management (IIFM), Bhopal under the Ministry of Environment, Forest and Climate Change (MoEF&CC) was asked to prepare a draft National Forest Policy document. IIFM has submitted the draft policy document. The Ministry of Environment, Forest and Climate Change has not finalized the new National Forest Policy.

Appendix - XI

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 37

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4014 dated 10.08.2017, regarding "Maintenance Free Highways"

On 10 August, 2017, Shri R.Parthipan, M.P., addressed an Unstarred Question No. 4014 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H. 11016/08/2017-S&R(R) dated 05.01.2018, have requested to drop the Assurance on the following grounds:-

"That the complete available information was given at the time of reply. It is an experimental work of three years duration with date of signing of Memorandum of Understanding (MOU) with IIT, Kharagpur as 12.07.2016. As the experimental work for research is in progress and final recommendations shall be available only after 11.07.2019, it may not be possible to arrive at any conclusion during experimentation."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 02/12/2019

NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4014
ANSWERED ON 10TH AUGUST, 2017

MAINTENANCE FREE HIGHWAYS

4014. SHRI R. PARTHIPAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) and IIT-Kharagpur collaborative research project to develop technology to construct long lasting maintenance free highways is progressing well;
- (b) if so, the details thereof;
- (c) whether the IIT has communicated any success in its experiments conducted so far, if so, the details thereof; and
- (d) whether the Government is planning to use the new system on selected roads, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (d) The National Highway Authority of India has assigned the works of Laboratory & Field Investigations on Paneled Cement Concrete Pavements for Highways and Research proposal on Development of High Modulus Asphalt Mixes for India Highways to IIT-Kharagpur and same are in still on experimental stage.

COMMITTEE ON GOVERNMENT ASSURANCES
(LOK SABHA)

MEMORANDUM No. 40

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 64 dated 07 February, 2017 by Smt. Meenakashi Lekhi, MP, regarding "Coastal Security"

On 07 February, 2017, Smt. Meenakashi Lekhi, M.P., addressed a Starred Question No. 64 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Smt. Meenakashi Lekhi, M.P., raised the following Supplementary Question:-

"Madam, the integrated approach is very welcome but the issue still remains about the State agencies handling the coastguard, their capacity building and handing over the proper equipment to them so that the incidents like 26/11 do not happen."

3. In reply, the Minister of Home Affairs stated as follows:-

"A Meeting has been called to update the entire progress which has to be carried out by the State Government. The Ministry of Home Affairs, the Secretary Border Management is taking a meeting and I am sure that all the Chief Secretaries have come over here. They will be able to ensure that all the provisions being identified in the Cabinet's decision will be implemented."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Home Affairs *vide* O.M. F. No.2/19/2017-Coastal Security dated 2 April, 2018 have requested to drop the Assurance on the following grounds:-

"That Hon'ble Minister has referred to implementation of Phase-II of the Coastal Security Scheme (CSS) in the debate held on 07.02.2017. Ministry of Home Affairs is implementing the Coastal Security Scheme in phases with the objective of strengthening infrastructure of Coastal Police Force of all coastal States/Union Territories for patrolling and surveillance of coastal areas, particularly shallow areas close to the coast.

Presently, the Phase-II of the CSS is under implementation from 01.04.2011. Under the scheme, the coastal States/UTs have been sanctioned 131 coastal police stations (CPS), 60 jetties, 10 Marine Operation Centres (MOC), 225 boats, 131 four-wheelers and 242 two-wheelers. Out of these, 121 CPS have been operationalised, 25 jetties have been constructed/upgraded, 4 MOCs are operational and all the sanctioned 131 four wheelers and 242 two wheelers have been procured. The Scheme is ongoing and will be completed by 31.03.2020.

In this context, it is stated that the Hon'ble Minister, has mentioned in the debate held on 07.02.2017 that "all the provisions being identified in the Cabinet's decision will be implemented". As such, the Hon'ble Minister has not made any promise or Assurance in the Lok Sabha, while replying to Starred Question No. 64 on 07.02.2017. Hence, considering that the Phase-II of the CSS is ongoing till 31.03.2020, the Committee has been requested separately to drop/delete the Assurance, rather than seeking extension of time again."

6. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI

DATED: 02/12/2019

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.*64**

**TO BE ANSWERED ON THE 7TH FEBRUARY, 2017 / MAGHA 18, 1938
(SAKA)**

COASTAL SECURITY

***64. SHRIMATI MEENAKASHI LEKHI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the coastal areas of the country are adequately safeguarded against infiltration and terrorist attacks and if so, the details thereof;

(b) the status of implementation of the coastal security scheme in the country, State-wise; and

(c) the details of Marine Police Stations and other infrastructure in place along with various modern equipment sought and provided to the coastal States, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.*64 FOR 7.2.2017.

(a): Coastal areas of the country are safeguarded by the police forces of the respective Coastal States/UTs, which have jurisdiction of upto 12 nautical miles from the coast, and by the Indian Coast Guard (ICG) and the Indian Navy, who have jurisdiction over the entire maritime zone upto 200 nautical miles, including the 12 nautical miles of territorial waters. Thus there is adequate three-tier security for the Coastal States of the country.

(b) & (c): Ministry of Home Affairs is implementing a comprehensive and integrated Coastal Security Scheme (CSS) to strengthen security infrastructure of Police of Coastal States. Under the scheme, coastal States/UTs have operationalised 183 Coastal Police Stations (CPSs), which are equipped with 23 jetties, 97 check posts, 58 outposts, 30 barracks, 204 boats, 280 four wheelers and 546 two wheelers. The State/UT-wise details on the implementation of the CSS including the CPS and other components operational along the coastline of the country are at Annexure.

L.S.S.Q.NO.*64 FOR 7.2.2017

Coastal security is reviewed periodically with all stakeholders by
National Committee for Strengthening Maritime and Coastal Security
(NCSMCS) against threats from the Sea.

**DETAILS OF IMPLEMENTATION OF THE COASTAL SECURITY SCHEME
 INCLUDING COASTAL POLICE STATIONS AND OTHER COMPONENTS
 OPERATIONAL ALONG THE COASTLINE OF THE COUNTRY**

S. No.	Name of State/ UT	Costal Police Stations	Boats/ Vessels	Four wheelers	Two wheelers	Jetties	Check posts	Out-posts	Barracks
1	Gujarat	22	30	32	125	0	25	46	-
2	Maharashtra	19	28	32	71	14	32	-	24
3	Goa	7	9	6	9	0	-	-	-
4	Karnataka	9	15	13	12	0	-	-	-
5	Kerala	8	24	26	44	0	-	-	-
6	Tamil Nadu	32	24	42	96	0	40	12	-
7	Andhra Pradesh	21	18	27	48	0	-	-	-
8	Odisha	18	15	23	41	0	-	-	-
9	West Bengal	14	18	20	28	0	-	-	6
10	Daman & Diu	2	4	5	9	2	-	-	-
11	Puducherry	4	3	8	9	1	-	-	-
12	Lakshadweep	7	6	11	14	0	-	-	-
13	A&M Islands	20	10	38	40	6	-	-	-
	Total	183	204	280	546	23	97	58	30

46



(Q.64)

SHRIMATI MEENAKASHI LEKHI: The Minister has given a very detailed response to my question but I still have a question to ask. The terrestrial borders are controlled by ITBP, BSF and several such agencies and there is a very firm control on the terrestrial border. On the coastal front, India has a very long coastal line but in spite of that the State police controls various coasts and coastguards are only operating in the international waters. Is there a plan to have a cohesive policy and hand over the entire border area to the coastguard?

SHRI KIREN RIJJU: Madam, the question being put by the hon. Member is related to our security. India's total coastline is 7516.6 kms. long. So, it is definitely a huge challenge for the authorities to ensure fool proof security to the entire coastal area.

The Government of India has three-tier security system to ensure that there is absolute coordination between all the agencies in the coastal belt. We have a three-tier structure in place for the coastal security; patrolling by the coastal police, the Indian Coastguard and the Indian Navy. The hon. Member may very well know that we have up to 12 nautical miles the territorial water and up to 24 nautical miles is the contiguous zone. Up to the contiguous zone the Indian Coastguard takes care of the entire operation and beyond that the responsibility is that of the Indian Navy. As it relates to the law and order, the State Police has to take care if there are any incidents. So, we have Coastal Police Stations being installed in all the coastal areas with the involvement of all the relevant people. We have the existing structure from the national level up to the State level and district level which is headed by the DM of the particular district in the coastal region. So, things are being maintained.

The hon. Member has pointed out why should we not hand it over to the Indian Coastguard for overall security, I would like to say that it is the Indian Coastguard who is actually looking over entire security. But we need to have

some more agencies of the State Government. So, the State Police is also being integrated into the affairs. We need the support of the Indian Navy also. It is a question of coordination. We cannot have one single agency to look after the entire issue.

SHRIMATI MEENAKASHI LEKHI: Madam, the integrated approach is very welcome but the issue still remains about the State agencies handling the coastguard, their capacity building and handing over the proper equipment to them so that the incidents like 26/11 do not happen.

SHRI KIREN RIJJU: This is a very well thought of question. Capacity is one important issue without which we cannot really deal with our challenges. The Government of India has launched the Central support for the coastal security in two phases. The first phase is complete. Now, the process of the second phase is continuing. The Cabinet in a recent meeting has extended the phase two of the Coastal Security Scheme up to 2020. So, all the coastal States are being provided with the fund, which I feel is a good amount of fund being supported by the Central Government.

We recently had a meeting with all the Chief Ministers of the coastal States. Today also, while I am speaking here in the Lok Sabha, a meeting has been called to update the entire progress which has to be carried out by the State Government. The Ministry of Home Affairs, the Secretary Border Management is taking a meeting and I am sure that all the Chief Secretaries have come over here. They will be able to ensure that all the provisions being identified in the Cabinet's decision will be implemented.

DR. SHASHI THAROOR: Thank you Madam Speaker. I have studied the answer of the hon. Minister attentively. He has talked about the integrated Coastal Security Scheme, the National Committee for Strengthening Maritime and Coastal Security, about lots of figures of how many check posts are there but he has never mentioned the fishermen community who live on the coast. The fact is that the entire fishing population of our country, up and down the coast of India, would be

a great asset in terms of information and intelligence sharing and in instituting a collaborative early warning system against coastal and maritime threats. But, this community, Madam, is reeling under the effects of demonetisation right now. The Kerala Government has appointed a Committee to study the impact of demonetisation. They found that because of the lack of cash, this community has severely been hit. As a result of this, normally where 20 or 30 boats were coming to the harbour in a specified time-frame, these days, since 8th November, 2016, the new normal pattern is 20 and 30 boats. So, my point is that the ability of these people to see what is happening and be a source of useful intelligence to the Government, has been hampered by the current economic realities.

Therefore, I would like to ask the Minister whether the Government is willing to consider the direct employment of youth from the fishing communities under the coastal security scheme of the Government, including in the Marine Police Stations or other monitoring schemes and promote a greater community outreach targeting these groups, particularly the young fishermen, so that you can set up a collaborative information and intelligence sharing system in the future and also mitigate the disastrous financial consequences of demonetisation for the fishing community.

HON. SPEAKER: It is a suggestion.

SHRI KIREN RIJJU: Hon. Speaker Madam, as hon. Member has mentioned that I have written about every issue and given a lengthy answer, if I had mentioned about the question which he has put, it would have become too lengthy. So, we should keep some scope for the oral answer here also.

The Community integration of the fishermen is absolutely important. That cannot be ignored. The fishermen are ears and eyes and are integral part of the whole of our project. So, I would like to inform my honourable esteemed colleague, Shri Shashi Tharoor Ji that the fishermen are being provided with biometric id-cards. They are very important and integral part of our project.

Now, the Indian Coast Guard, in coordination with the Department of Animal Husbandry of each State Government, are working jointly to ensure that our fishermen are provided with all the facilities and at the same time, they become very important part of our security concerns. So, they have been assisted and integrated into our security concern. Besides this, various steps have been taken. If I read it out, hon. Member will understand it, but I would just like to mention here that the colour coding, different size of boats, etc., are various issues which we need to understand and high sea is in off-shore. This is a very difficult zone and they are operating in a difficult situation. So, that is why, the fishermen's concern is an integral part of the economy also. Let them work where they are. We will support them. But, at the same, time, in terms of the security concerns, they are part of the whole security efforts being put by us and in the future also, they will remain as our eyes and ears for the security matter.

श्री गोपाल शेट्टी: अध्यक्ष जी, जब हम कोस्टल सिक्योरिटी की बात करते हैं तो इसके लिए बहुत सारी व्यवस्थाएं हैं, 183 कोस्टल पुलिस स्टेशंस हैं, 97 चेकपोस्ट्स हैं, 58 आऊटपोस्ट्स हैं, 30 बैरकस हैं, 204 बोट्स हैं, 280 फोर व्हीलर्स हैं, 546 टू व्हीलर्स हैं, इतनी सारी व्यवस्थाएं हैं और जब डिस्कशन होती है तो इनमें और बढ़ोतरी की जाती है। नेवी के लोग निगरानी करते हैं, स्टेट के लोग देखते हैं और लोकल पुलिस भी देखती हैं। 26/11 की बात की जाती है, कसाब जैसा एक व्यक्ति मुंबई शहर में आकर इतने सारे लोगों की जान ले लेता है। मैं मंत्री जी से जानना चाहता हूँ कि इतनी बड़ी घटना हो गई, जबकि इतनी सारी व्यवस्थाएं थीं, जो सिक्योरिटी लैप्स हुआ है, क्या ऐसे अधिकारियों के ऊपर कोई कार्रवाई हुई है या कार्रवाई करने की कोशिश की गई है। क्या कोई रिपोर्ट मांगी गई है, देश के लोग को मंत्री जी ब्योरा दें। मुंबई में इतनी बड़ी घटना हो गई तो ऐसे कितने अधिकारियों के ऊपर कार्रवाई हुई है।

श्री किरन रिज्जजू: माननीय अध्यक्ष जी, माननीय सदस्य ने मुंबई की घटना के बारे में जिक्र किया है, यह बहुत बड़ी घटना है। इसके बाद जो सिक्योरिटी अपडेट हुई है, उसे एक वाटर शेड भी माना जाता है। आपको पता ही है, हम इस हाउस में सदस्य थे, इसके बाद एनआईए का गठन हुआ। उसके बाद कोस्टल सिक्योरिटी को देखने के तरीके और अंदाज में बदलाव आया।

जहां तक कार्रवाई का सवाल है, कानूनी कार्रवाई तो होगी, लेकिन ऐसी और घटना न हो, यह ज्यादा महत्वपूर्ण है। इसके बाद भारत सरकार की ओर से जो भी कदम उठाए गए हैं, उसके कारण मैं यह कह सकता हूँ कि कोस्टल सिक्योरिटी सिस्टम में बहुत ही इज़ाफा हुआ है और यह बताना निश्चित है कि

इसके बाद भारत में ऐसी घटना दोबारा नहीं हुई। इससे यह पता चलता है कि हम लोगों ने काफी कदम उठाए हैं। मैं यह नहीं कहता कि जितने कदम उठाए हैं, वे काफी हैं। हमें और भी अपडेट करते रहना चाहिए लेकिन कन्सर्न तो है।

SHRI N.K. PREMACHANDRAN: Madam, the concept of having the Coastal Police Stations was suggested at the time of Mr. P. Chidambaram during the UPA regime. The first Coastal Police Station was started in my constituency, Kollam, Kerala. Most of the modern equipment for coastal security like high speed boats and other equipment are there. But unfortunately, all these equipment are lying idle.

I would like to know from the hon. Minister whether the functioning of the Coastal Police Stations will be reviewed. How many crimes have already been registered in the Coastal Police Stations throughout the country? Twelve nautical miles is the jurisdiction of one Coastal Police Station. So, the number of crimes is very limited. I would like to know whether the jurisdiction of the Coastal Police Station will be reviewed and the functioning of the Coastal Police Stations will also be reviewed.

SHRI KIREN RIJJU: Madam, as regards jurisdiction, it is very well defined and it is defined internationally. So, I cannot make a proposal here to change it. But security audit has to be updated from time to time.

With regard to the Kerala where the hon. Member comes from, definitely Kerala has been given a very good and active support in terms of cooperation. There has not been any major incident in the coastal region of Kerala.

With regard to Coastal Police Station, it deals with the law and order situation. If anything happens in the territorial jurisdiction of our country with regard to that State, it comes to the police station only. So, we have taken various steps to strengthen the local police station, i.e., the Coastal Police Station. All the necessary support is being provided. In my statement, I have given details of money being provided for boats, speed boats, buildings and other equipment. The Cabinet Committee has extended the Coastal Security Scheme Phase – II up to

2020. It will also take care of all the concerns which the hon. Member has expressed.

SHRI R.K. SINGH: Madam, I would just like to supplement to what the hon. Minister has said and also ask one question.

As a supplement to what the hon. Minister has said, I would like to inform the House that apart from setting up the Coastal Police Stations and providing them boats, we have also almost doubled the size of our Coast Guards. We have added a large number of ships. We have set up a chain of stations for observation. Apart from aerial observation, we have observation by radar and by electro optics all along the coast line so that the surveillance is complete.

I have a question for the hon. Minister. There was a project to provide transponders on fishermen's boats. That is a very essential requirement because Pakistani boats try to sneak in. To distinguish Pakistani boats from our fishermen's boats, we had decided that fishermen's boats will be provided with transponders. A pilot project was also started for that. I would like the hon. Minister to let the House know as to what has been the progress of that project.

SHRI KIREN RIJJU: Madam, the hon. Member is a distinguished Member. He is a former Home Secretary of India. So, I take his suggestion seriously. The coastal mapping which we are dealing with concerns all the issues which are necessary to be dealt with. The tracking of vessels and boats which the hon. Member has mentioned is being given due priority. The Indian Navy and Indian Coast Guards are in close coordination with the Ministry of Shipping. They are taking all the steps necessary to ensure that each vessel and boat is tracked and monitored and if there are any threats pertaining to the security are being taken care of. So, all the security agencies are working in tandem to deal with all the issues which we feel are threat to our security.

COMMITTEE ON GOVERNMENT ASSURANCES
(LOK SABHA)

MEMORANDUM No. 41

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 322 dated 22 December, 2015 by Shri Baijayant Jay Panda, MP regarding "Marine Police Stations"

On 22 December, 2015, Shri Baijayant Jay Panda, M.P. addressed a Starred Question No. 322 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shri Baijayant Jay Panda, M.P., raised the following Supplementary Question:-

"I would like to point out that of the 18 coastal police stations sanctioned for Odisha, his response states that eight have been completed and seven more are under construction. By proportion to the length of coast line we have, 18 is less. Some of the other States have got more coastal police stations. I would request the hon. Minister to commit that more number of coastal police stations would be sanctioned. In part (d) of the Question, he has talked about 26 number of 12 tonnes boats which are sanctioned. They will be provided as funds are available and as required. I would urge him to expedite that immediately because we are today seeing a large number of illegal immigration and terrorist related activities. This is extremely urgent."

3. In reply, the Minister of State for Home Affairs stated as follows:-

"Madam, 26 boats will be purchased for the State of Odisha. We will do that very soon. Since 18 coastal police stations have been sanctioned for Odisha, it is good to know that eight of them are under fast track progress. Three have already been completed and two are soon to begin."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Home Affairs *vide* O.M. F.No.2/3/2016-Coastal Security dated 2 April, 2018 have requested to drop the Assurance on the following grounds:-

"The Supplementary emerged from part (d) of the Parliament question which is about supply of 26 nos. of 12-Ton boats to be procured by this Ministry and to be provided to the State of Odisha, under Phase-II of the Coastal Security Scheme. In this regard, it is stated that a total number of 225 boats are to be procured under centrally sponsored Coastal Security Scheme (Phase-II), which includes 26 nos. of 12-Ton boats sanctioned for the States of Odisha. After finalization of specification of all types of boats, the process was initiated for procurement of 150 Nos. of boats of 12-Ton, through Global Tender Enquiry (GTE) and procurement of 75 Nos. of special category boats on nomination basis. However, the competent authority decided to scrap the GTE for the procurement of 150 Nos. of 12-Ton boats. In view of the fact, it has been decided by the competent authority that all the 225 boats would be procured through Limited Tender Enquiry (LTE) from PSUs and to float a LTE amongst PSUs, who are capable of manufacturing the boats, so as to avoid further delay in procurement of these boats which are critical for coastal security. Limited Tender Enquiry was issued on 21.12.2016 to Public Sector Undertaking, who are engaged in boat building and technical bids were opened on 27.04.2017. Considering the time likely to be taken in the process of procurement of boats extension of time for fulfillment of the Assurance has been sought from the Committee from time to time. Extension of time which has been sought last time will expire on 19.10.2017. However, following the floating of LTE for procurement of 225 boats on 21.12.2016 and the opening of technical bids on 27.04.2017, the Technical Evaluation Committee (TEC) examined them and has submitted its report on 25.09.2017. The expected period of Completion of delivery of boats is about 36 months from the award of tender. The procurement process of the 225 nos. of boats is at advanced stage of consideration in the Ministry of Home Affairs. In view of the foregoing, it has been decided to request the Committee on Government Assurances, Lok Sabha to consider for dropping of the Assurance, rather than seeking extension of time further."

6. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI

DATED: 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO.*322

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

MARINE POLICE STATIONS

***322. SHRI BAIJAYANT JAY PANDA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether shortage of manpower, interceptor boats, infrastructure and training have impacted the coastal security and if so, the reaction of the Government thereon;

(b) the number of Coastal Police Stations sanctioned, constructed and functional in the coastal areas of the country, State-wise including Odisha;

(c) the details of requests received from the State Governments for Coastal Police Stations/funds and the response of the Government thereto;

(d) whether the Government is aware that Odisha has not received any boat in the second phase of the Coastal Security Scheme and if so, the details thereof; and

(e) the measures taken to augment coastal security along with timely completion of all the sanctioned marine police stations in the country including Kendrapara in Odisha?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.*322
FOR 22.12.2015**

(a): The Government of India is implementing the Coastal Security Scheme in phases. Under the Scheme (Phase-I & Phase-II), Central assistance is provided to the Coastal States/UTs for creation of infrastructure including construction of Coastal Police Stations, Jetties, Check posts, Outposts, Barracks, and procurement of Four wheelers and Two wheelers. Besides, boats for Coastal Police Stations are centrally procured and provided to the Coastal States/UTs. The manpower for the marine police including technical crew for the boats is provided by the Coastal States/UTs. The Indian Coast Guard caters to the training requirements of the marine police personnel.

(b): The number of Coastal Police Stations sanctioned, constructed and functional in the coastal areas of the country, State/UT-wise including — Odisha is at Annexure.

(c): All components of the Coastal Security Scheme including their cost have been finalized subsequent to vulnerability/gap analysis and in consultation with all the coastal States/UTs. Each component, including their cost, is fixed and frozen at the beginning of the Scheme itself.

(d): Under the Phase-II of the Coastal Security Scheme, the State Government of Odisha has been sanctioned 26 nos. of 12 Ton boats, which are procured centrally, subject to availability of funds, and made available to the States, once procured.

(e): Strengthening of coastal security is a continuous process and for timely completion of the Coastal Security Scheme including construction of Coastal Police Stations, Government reviews and monitors the entire

.....3/

L.S.Q.NO.*322 FOR 22.12.2015

coastal security through : (1) National Committee for Strengthening Maritime and Coastal Security (NCSMCS) against threats from the Sea headed by Cabinet Secretary consisting of all stake-holder Ministries and State Governments as members, which meets once in six months (2) Steering Committee in MHA headed by Secretary (BM) consisting of all stakeholders, which meets periodically to review the implementation of decisions of NCSMCS and progress of Coastal Security Scheme.

There are three Coastal Police Stations in the district of Kendrapara in Odisha. Out of these, two i.e. Jambu and Talchua Police Stations have been constructed. The construction work in respect of Tantiapal Police Station is in progress.

The State/UT-wise details of number of Coastal Police Stations (CPSs) sanctioned, constructed and functional in the country:

Sl. No.	State/UT	Sanctioned CPS	CPS in Operation	CPSs constructed	Construction of CPS underway
1	GUJARAT	22	22	15	2
2	MAHARASHTRA	19	18	10	1
3	GOA	7	6	3	0
4	KARNATAKA	9	9	7	2
5	KERALA	18	8	15	3
6	TAMIL NADU	42	28	28	14
7	ANDHRA PRADESH	21	21	12	5
8	ODISHA	18	18	7	8
9	WEST BENGAL	14	14	6	8
10	DAMAN & DIU	3	1	2	1
11	PUDUCHERRY	4	4	2	1
12	LAKSHADWEEP	7	7	5	1
13	A&N ISLANDS	20	20	20	0
		204	176	132	46

(Q. 322)

SHRI BAIJAYANT JAY PANDA: Madam, this question of coastal security involves terrorism and illegal immigration, and is extremely important for our country.

Madam, through you, I appeal to the hon. Members shouting slogans in the Well of the House, it is difficult to ask this very important question, that they must hear this question in the national interest.

माननीय अध्यक्ष : उनका कोई नेशनल इंटरस्ट नहीं है। हाउस बंद करने का वेस्टेज इंटरस्ट जरूर है।

... (ब्यवधान)

HON. SPEAKER: What can we do? They do not have national feelings.

SHRI BAIJAYANT JAY PANDA: Madam, for the last 15 years, since I was a Member of the other House, I have been raising this issue of coastal security and I am glad that during this time, a Coast Guard facility has been set up in Odisha. We all know what happened in Mumbai on November 26, 2008. I represent Kendrapara which has 50 kilometres of coastline, which is very vulnerable to illegal immigration. We have a serious problem already of illegal immigration from a neighbouring country across the Bay of Bengal. That is why this issue is very critical.

Odisha has almost 500 kilometres of coastline and that is why this is a crucial question. As you may be knowing, very recently, one Al-Qaeda-related person has been arrested from Odisha. This is how serious the problem is. I would like to thank the hon. Minister for the details that he has given. For example, he has pointed out that manpower issue is the State's problem. My colleague, hon. Member of Jagatsinghpur, Dr. Kulmani Samal, has recently gone to the Paradip Coastal Police Station and seen that we have only a few personnel and we need much more.

The Minister has talked about the facilities that the Central Government is providing. But there is mention, for example, of interceptor boats. Will you commit to getting interceptor boats? You have also mentioned about catering to

the training requirements and procurement of four wheelers and two wheelers, which will have to be done either by the Coast Guard or by authorities of the Central Government. Will you kindly commit to a timeline for implementing these measures, which are crucially required? ... (*Interruptions*)

SHRI KIREN RIJJU: Madam, before giving reply to the queries of the hon. Member, I would like to inform you that hon. Home Minister, Shri Rajnath Singh, has gone to Dwaraka where there was a plane crash this morning just one-and-a-half hours back. Some of our BSF Jawans have died in that accident.

Coming to the question, as the hon. Member has rightly pointed out, coastal security is a major challenge for India because we have a huge coastline in India. Odisha has 476.7 kilometres length of coastline. So, we definitely understand the challenges we face. That is why we have informed in detail about the steps being initiated by the Government of India.

Now, the hon. Member has particularly raised issues with regard to Odisha. I would like to inform the hon. Member that the total manpower sanctioned is 700 for Odisha. I must compliment the State Government of Odisha that they have already sent 75 people for training. Training is being arranged by the Coast Guard. It is being provided in Paradip. The State Government of Odisha has taken a very encouraging step for which we will be always forthcoming in terms of our assistance and additional help, whatever is necessary. In terms of jetties also, we have already decided that the earlier decision of Rs.50 lakh per jetty was found to be inadequate. So, if the State Government comes out with the detailed DPR, we are ready to look after that.

About the interceptors and other surveillance materials, whatever is necessary for the interest of the security of the country, the Home Ministry is abreast of the situation. We are ready to provide all the facilities. For the moment, they will get those items that have been provided. And 15 interceptor boats have been given in Phase-I. Now we are in the stage of Phase-II. In Phase-I, for the coastal security scheme for Odisha, we have already provided 15 interceptors.

HON. SPEAKER: Very good.

SHRI BAIJAYANT JAY PANDA: Madam, my second supplementary is this. I thank the hon. Minister for his detailed response. I would like to point out that of the 18 coastal police stations sanctioned for Odisha, his response states that eight have been completed and seven more are under construction. By proportion to the length of coast line we have, 18 is less. Some of the other States have got more coastal police stations. I would request the hon. Minister to commit that more number of coastal police stations would be sanctioned.

In part (d) of the Question, he has talked about 26 number of 12 tonnes boats which are sanctioned. They will be provided as funds are available and as required. I would urge him to expedite that immediately because we are today seeing a large number of illegal immigration and terrorist related activities. This is extremely urgent.

SHRI KIREN RIJJU: Madam, 26 boats will be purchased for the State of Odisha. We will do that very soon. Since 18 coastal police stations have been sanctioned for Odisha, it is good to know that eight of them are under fast track progress. Three have already been completed and two are soon to begin. I think, once all the 18 coastal police stations are completed, we will look for the additional, whenever it is necessary.

डॉ. किरीट सोमैया : माननीय अध्यक्ष जी, मैं माननीय सदस्य बैजयंत जे पांडा जी को धन्यवाद देना चाहता हूँ कि उन्होंने एक महत्वपूर्ण विषय उठाया है। हम सबको पता है कि मुंबई में टेररिस्ट अटैक में 1000 लोग मारे गए थे या जखमी हुए थे। कस्ताब समुद्र मार्ग से आया था। मैं माननीय मंत्री जी से कहना चाहता हूँ कि आज भी सौराष्ट्र कच्छ से लेकर मुंबई कोंकण तक समुद्र सीमा के सामने पाकिस्तान और अन्य देश हैं। आईएसआईएस समुद्र मार्ग का उपयोग कर सकती है। मुंबई में बीएआरसी ऑयल रिफाइनरी है। इस दृष्टि से सिक्कोरिटी और मेरिन पुलिस स्टेशन की व्यवस्था बढ़ाने की दृष्टि से क्या प्रयास हो रहा है?

श्री किरन रिज्जू : माननीय अध्यक्ष जी, यह सवाल व्यापक भी है इसलिए इसकी चर्चा में समय लगेगा। मैं माननीय सदस्य को बताना चाहता हूँ कि मुंबई हमले के बाद बहुत से कदम उठाए गए हैं। इसमें कोआर्डिनेशन में कोस्ट गार्ड्स को रोल दिया गया है। गृह मंत्रालय को कोआर्डिनेटिंग मंत्रालय के हिसाब से

रोल दिया गया है। इसके मुताबिक 195 कोस्टल सिक््योरिटी ऑपरेशन्स चलाए गए हैं और कुल गिलाकर वर्ष 2009 से अब तक 127 कोस्टल सिक््योरिटी एक्सरसाइज भी की गई हैं। इसके अलावा कोस्ट गार्ड्स द्वारा वहां के स्थानीय लोगों के साथ कम्युनिटी इंटरैक्शन प्रोग्राम भी किया जाता है। इंडियन नेवी एक्सकलूसिव इकोनामिक जोन जिसका 200 नॉटिकल माइल्स के बाद आप्रेशन शुरू होता है, 12 माइल्स से लेकर 200 नॉटिकल माइल्स तक कोस्ट गार्ड्स इस मामले को देखते हैं। शैलो कान्टिनेंटल शेल्फ में 1200 किलोमीटर अंदर मेसिन पुलिस स्टेशन को स्टेट पुलिस कोस्ट गार्ड्स के साथ कोऑर्डिनेशन करती है। हम लोगों ने कोस्टल सिक््योरिटी में बिल्कुल भी ढील नहीं दी है। हम लोगों ने पूरा पक्का इंतजाम किया है और आगे और भी कठोर से कठोर कदम उटाने का प्रयास चल रहा है।

SHRI K. PARASURAMAN : Hon. Speaker Madam, I would like to request the hon. Minister of Home Affairs in view of the recent report regarding the danger and the challenges in the Indian Ocean that there is a need to upgrade the technology in the coastal police stations, particularly to extend the coastal surveillance. Has the Government taken any steps to maintain the existing coastal police stations in the country? If so, has it allocated any funds for this purpose?

SHRI KIREN RIJJU: In addition to what I have informed earlier, we have already sanctioned and established 131 coastal police stations and to man those police stations, we need adequate manpower as well as modern equipment for the coastguards to use. We have provided 12-tonne boats and vessels to the number of 150 and we have provided other 75 items like large vessels, rigid inflatable boats and other necessary items. We have already made a total number of 60 jetties across the coastal line. Besides that, we are providing four-wheelers, motorcycles and so many other equipments, whichever are necessary. So, I share the concern with the hon. Member and we are ready to upgrade whenever it is necessary. The phase-II of the coastal security will end in March, 2016. After that, if it is necessary, we will extend it or we will come up another phase.

डॉ. सत्यपाल सिंह : माननीय अध्यक्ष जी, जैसे माननीय मंत्री जी ने कहा है कि इसका समुद्री किनारा बहुत ही ज्यादा चलनरेबल है और जैसे उन्होंने कहा कि अभी तक सुरक्षा के लिए तीन लेयर्स हैं- एक नेवी है, उसके बाद कोस्ट गार्ड्स हैं और उसके बाद पुलिस है। वर्ष 2003 में यह तय किया गया था कि कोस्ट

गार्ड्स के पास अभी छोटी और ऑपरेशनल बोट्स नहीं हैं और जब तक उनके पास छोटी और ऑपरेशनल बोट्स नहीं होंगी तब तक पुलिस कोस्टल पुलिस का काम देखेगी। अभी वर्ष 1993 के बाद जब मुम्बई में सीरियल ब्लास्ट हुए, उसके बाद से कोस्टल सिक्वोरिटी का कांसेप्ट देश के अंदर आया। लेकिन 22 वर्षों के बाद भी और 12 वर्षों के बाद भी कोस्ट गार्ड्स को बोट्स देने के बाद *police is neither trained nor well-equipped and nor anybody is willing. They cannot protect the coasts.* इसलिए आवश्यकता इस बात की है कि कब तक यह जिम्मेदारी कोस्ट गार्ड्स को दी जाएगी?

गैडग, मैं बहुत ही महत्वपूर्ण सवाल पूछ रहा हूँ। मैं ऑल इंडिया कोस्टल कमेटी का चेयरमैन रहा हूँ, मेरा कहना यह है कि लाखों बोट्स काम करती हैं और यह पता लगाना मुश्किल है कि पाकिस्तान की बोट हैं या इंडिया की बोट हैं। इसलिए मैं माननीय मंत्री जी से पूछना चाहता हूँ कि कब तक सभी बोट्स पर ट्रान्सफॉर्डर्स लगेंगे? इसके अलावा मैं यह भी जानना चाहता हूँ कि जो फिशिंग बोट ट्रॉलर पर काम करने वाले क्रू हैं, जो खलासी वगैरह लोग हैं, उनको कब तक स्मार्ट कार्ड दिये जाएंगे?

श्री किरेन रिजीजू : माननीय अध्यक्ष जी, माननीय सदस्य ने जो सवाल पूछा है, मैं कहना चाहता हूँ कि वह स्वयं भी बहुत बड़े पुलिस अधिकारी रहे हैं और उनको इन समस्याओं के बारे में जानकारी है। उन्होंने बहुत ही अहम सवाल पूछा है। मैं उनको बताना चाहता हूँ कि कुछ बोट्स जो हमने डिप्लॉय की हैं और कुछ ऐसी जगह पर हैं कि जो हमारे पास उपलब्ध बोट्स हैं, वे वहां पर नहीं जा पाती हैं। इसलिए नयी बोट की मैनुफैक्चरिंग करने के लिए कुछ जगहों पर पब्लिक सेक्टर यूनिट के साथ हमने एम.ओ.यू. भी साइन किया है। हम लोग यह उम्मीद कर रहे हैं कि समय पर मैनुफैक्चरिंग हो जाएगी और उनको हमारे समक्ष उपलब्ध कराया जाएगा। साथ साथ जो बोट्स में जाते हैं, अभी काफी लोग समुद्र में जाते हैं और फिशिंग करते हैं। हम लोगों ने नेशनल पापुलेशन रजिस्ट्रेशन के तहत सभी को स्मार्ट कार्ड देने का निर्णय लिया है। इससे पता चलेगा कि कौन फिशरमैन है और कौन गलत व्यक्ति है।... (व्यवधान) बाहर से कौन लोग हमारे देश में आते हैं, इसे देखने के लिए हमने फिशरमैन कार्ड नेशनल पापुलेशन रजिस्ट्रेशन के तहत इंतजाम किया है। अलग-अलग विभागों के साथ भी हमने समन्वय बैठकें की हैं।... (व्यवधान) मैं माननीय सदस्य को संतुष्ट करना चाहूंगा कि भारत सरकार के माध्यम से गृह मंत्रालय इस संबंध में पूरे क्रम उठा रहा है।

Appendix - XIV

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 42

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1284 dated 26.02.2003, regarding "Non-Payment of Wage/Salary."

On 26 February, 2003, Shri Mahboob Zahedi, M.P., addressed an Unstarred Question No. 1284 to the Minister of Shipping. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Shipping vide O.M. No. H- 11016/1/2003-L dated 04 June, 2015 had requested to drop the Assurance on the following grounds:-

"That in the reply to Lok Sabha Unstarred Question no 1284 answered on 26th February, 2003 relating to payment of salary/wage to the Employees of Calcutta Dock Labour Board, an Assurance was given in reply to part (f) of the Question stating that the proposals of the CDLB seeking Financial assistance for implementing a Special Voluntary Retirement Scheme and for Payment of outstanding dues of Pensioners were under consideration of the Government. This Assurance could not be fulfilled as the issue pertaining to financial support/loan for merger of CDLB with Kolkata Port Trust (KoPT) has not yet been resolved.

The proposal regarding grant for financial restructuring for meeting future pensionary liabilities of pensioners and workers/employees of CDLB is under consideration since 2003 which require approval of the Department of Expenditure, Ministry of Finance.

The proposal regarding financial assistance to KoPT was considered by the Committee of Secretaries in its meeting held on 8th February, 2008 and it was again taken up with the CoS and it was agreed to provide an Annual Budgetary support of Rs. 19.43 crores per annum to the KoPT in the form of grant by the Government.

To sort out the matter, three meetings were taken by the then Joint Secretary (Cabinet Secretariat) and last such meeting was taken on 28th October, 2009. The matter was referred to Department of Expenditure for reconsidering the

issue of providing financial support to the CDLB. After receipt of the comments from D/o Expenditure, the issue was reviewed in COS meeting held on 16.02.2010. COS agreed to grant Non Plan loan to KoPT/CDLB. Department of Expenditure had been requested to take urgent action to sanction the loan as per approval of CoS on 16.02.2010. The following decisions were taken in the meeting of COS held on 16.02.2010.

- (i) MoS will take pro-active steps for merger of CDLB with KoPT and will come up with a comprehensive proposal by the end of current financial year to carry out merger in a time bound manner.
- (ii) MoF may examine setting up liberal terms and conditions for repayment of the annual non plan loan to be given to CDLB/ KoPT as budgetary support from Government of India.
- (iii) MoS will formulate a separate proposal for restructuring of merged entity of KoPT with CDLB, seeking financial assistance from GoI to counter the above impact of merger.
- (iv) As a long term measure, MoS will expedite work relating to development of river by taking River Regulatory Measures and such other steps, as may be necessary, for improving river navigability.

As the KoPT is not in a position to bear the financial liabilities of CDLB, Ministry of Finance, Department of Expenditure was requested to take steps for sanction of loan to CDLB. Ministry of Finance, Department of Expenditure advised to send the proposal for restructuring the merger of CDLB with KoPT. The formal proposal for eventual restructure of CDLB with KoPT involving CDLB's liability of Rs. 1226.35 crore as on 31.03.2013 requesting for the following financial support:

Rs. 315.78 crore may be given as one time grant against the total arrears and save interest on arrears of Rs. 193.94 crore.

(ii) The balance Rs. 716.63 crore for creation of Pension Fund may be given as 75% grant and 25% interest free soft loan of 30 years with a moratorium of 10 years on repayment.

CDLB stated that since the KoPT is also reeling under financial crunch due to declining draft, traffic and mounting pension load, financial assistance from Government of India is an absolute necessity for the merger of CDLB with KoPT. Accordingly, the aforesaid proposal was sent to the Department of Expenditure.

The Department of Expenditure has sought a comprehensive merger/restructuring package of CDLB and KoPT. The KoPT has taken up the matter with IIFT, Kolkata for a Study Report in this regard.

It is seen that the issue regarding financial grant to CDLB with KoPT has been constantly pursued which has not yet been resolved even after more than 12 years since the time of the Assurance given to Lok Sabha USQ No. 1284

answered on 26.02.2003. The financial support/loan to KoPT does not seem to be forthcoming in the near future. The eventual merger of CDLB with KoPT cannot take place till the issue of financial support/loan to KoPT is resolved."

4. The above request was not acceded to by the Committee at their sitting held on 18th April 2016 and the Committee accordingly presented their 40th Report (16th Lok Sabha) on 11 August, 2016 inter-alia recommending the Ministry to develop some effective strategies to resolve the deadlock and fulfill the Assurance without further delay. The Committee also desired to be apprised of initiatives taken and progress made in the matter.

5. However, the Ministry of Shipping vide O.M. No. H-11016/1/2003-L dated 18 July, 2017 ~~had~~ again requested to drop the Assurance on the following grounds:-

"In reply to Lok Sabha Unstarred Question No. 1284 answered on 26th February, 2003 relating to payment of salaries/wages to the employees of Calcutta Dock Labour Board, an Assurance was given in reply to part (f) of the Question stating that the proposals of the CDLB seeking financial assistance for implementing a Special Voluntary Retirement Scheme and for payment of outstanding dues of pensioners were under consideration of the Government. This Assurance could not be fulfilled as the issue pertaining to financial support/loan for merger of CDLB with Kolkata Port Trust (KoPT) has not yet been resolved.

The proposal regarding grant/financial assistance to KoPT for merger of CDLB with KoPT and to meet future pensionary liabilities of pensioners and workers/employees of CDLB was considered by the Committee of Secretaries (CoS) in its meeting held on 08.02.2008 and thereafter a series of CoS/Group of Officers (GoO) meetings were held in this regard. In a GoO meeting held on 16.02.2010 it was inter alia decided that Ministry of Shipping (MoS) will take proactive steps for merger of CDLB with KoPT and will come up with a comprehensive proposal by the end of the financial year to carry out merger in a time bound manner and that Ministry of Finance may examine setting up liberal terms and conditions for repayment of the annual Non-Plan loan to be given to CDLB/KoPT as budgetary support from Government of India (GoI).

The Ministry of Shipping vide its letter Dated 24.09.2014 conveyed to CDLB that any financial support to CDLB/KoPT should form part of a comprehensive merger/restructuring package of CDLB and KoPT. Further the financial support could be only in the form of non-plan loans, though the terms and conditions thereof could be made liberal keeping in view the financial liabilities of CDLB and the financial conditions of KoPT. The matter was referred to Department Expenditure (DoE) to consider the proposal for one time grant/soft loan to KoPT

to enable merger of CDLB with KoPT. DoE also sought clarification as to how KoPT would plan to repay the loan to Government of India. Accordingly, KoPT was directed to send a comprehensive merger/ restructuring package of CDLB and KoPT along with clarification as sought by the DoE.

Pursuant to the directions of MoS, KoPT engaged Indian Institute of Foreign Trade (IIFT) for drawing up the financial perspective of the scheme for merger of CDLB with KoPT. Subsequently, a proposal was drawn up by KoPT and forwarded to this Ministry. Based on KoPT's proposal a note was put up for the consideration of the Committee of Secretaries proposing a one-time loan of Rs. 1,265 crore (Total CDLB liability Rs. 1620 crore less interest on arrears Rs. 355 crore) to facilitate the merger of CDLB with KoPT.

In the meeting of Committee of Secretaries (CoS) held on 28.02.2017, Ministry of Finance was of the view that there are many similarly placed autonomous bodies as CDLB and it would not be possible for the Government to take up their pension liabilities. Further, the legal necessity of merger of CDLB with KoPT does not compulsorily entail a financial assistance from the Government. Moreover, the other six Dock Labour Board-Port Trust mergers had taken place without such dispensation. The following recommendations were made by the CoS in the meeting held on 28.02.2017.

- (i) M/o Shipping may examine the feasibility of merger of CDLB with KoPT without linking it to financial support. (ii) KoPT may also explore the possibility of obtaining a loan of Rs.1,265 crore from other profitable Port Trusts.

In pursuance of the CoS recommendation No. (ii), this Ministry consulted all Major Port Trusts on the possibility of extending a loan of Rs. 1,265 crore to KoPT for merger of CDLB with KoPT. The Major Port Trusts have expressed their inability to extend any inter-port loan to KoPT on account of their own commitments. Also, the merger of CDLB with KoPT without linking it to financial support is not advisable since in view of the large pension liability, the proposal may lead to severe deterioration in the financial health of KoPT putting at risk the salary/pension of KoPT employees.

It is seen that the issue regarding financial grant to CDLB with KoPT has been constantly pursued which has not yet been resolved even after more than 14 years since the time of Assurance given to Lok Sabha USQ No. 1284 answered on 26.02.2003. The financial support/loan to KoPT does not seem to be forthcoming now. Therefore, eventual merger of CDLB with KoPT cannot take place in the circumstances.

Moreover, in a Court Case CPAN No. 780 of 2015 regarding payment of pension dues to CDLB pensioners, the Hon'ble High Court of Calcutta in its judgment dated 07.04.2017 dropped the Contempt petition noting that "the merger of CDLB with KoPT would not only not ensure to the benefit of CDLB, but it would foist a liability of Rs.1265 crore on KoPT which already makes an annual loss in

excess of Rs. 200 crore. The affidavit of Union reveals that the merger of similar bodies as the CDLB, with the port authorities have taken place at the other major port without any monetary involvement of the Central Government or any financial liability being foisted on the port authorities."

6. In view of the above, the Ministry with the approval of the Minister of State (Shipping) have requested to drop the Assurance.

The Committee may reconsider.

DATED :- 02/12/2019

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO 1284
ANSWERED ON 26.02.2003
NON-PAYMENT OF WAGE/SALARY

1284 Shri Mahboob Zahedi

- (a) whether the workers and employees of Kolkata Dock Labour Board have not been paid their salaries/wages for the last three months;
- (b) if so, the details thereof;
- (c) whether the statutory deductions from their wages/salaries are not being properly credited;
- (d) if so, the reasons therefor;
- (e) whether pension is not being paid to retired workmen; and
- (f) if so, the remedial step being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI DILIPKUMAR MANSUKHLAL GANDHI)

(a)&(b) Due to acute financial crisis, the Kolkata Dock Labour Board has not been able to pay salary and wages to its employees and workers by due date. There has been a time lag of 2 to 3 months in making payments.

(c) No Sir.

(d) Does not arise in view of (c) above.

(e) Due to acute financial crisis, there has been time lag of 2 to 3 months in payment of pension to retired workmen.

(f) The Kolkata Dock Labour Board, which is a statutory and autonomous body consisting of representatives of Government, employers of Dock Workers and Dock Workers, has taken several steps for reduction in wasteful expenditure and intensification of activities for increasing its income. The proposals of the Board seeking financial assistance for implementing a special Voluntary Retirement Scheme and for payment of outstanding dues of pensioners are under consideration of the Government.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 43

Appendix - XV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 843 dated 07.02.2017 regarding "Establishment of Marine Police Academy"

On 07 February, 2017, Shri Devusinh Chauhan, M.P., addressed an Unstarred Question No. 843 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs (Department of Border Management) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs (Department of Border Management) *vide* OM F. No. 2/7/2014-Coastal Security dated 14 August, 2018 have requested to drop the Assurance on the following grounds:-

"That in accordance with the decision taken during the 16th meeting of National Committee on Strengthening Maritime and Coastal Security (NCSCMCS) against Threats from the Sea held on 29.06.2018 under the Chairmanship of Cabinet Secretary, a temporary campus of the National Academy of Coastal Policing (NACP) is being started at Okha, Gujarat w.e.f. October, 2018. The land measuring 250 acres for setting up the permanent campus of the NACP at District Dev Bhoomi Dwarka, Gujarat has been acquired by Ministry of Home Affairs, Government of India from the Government of Gujarat. Feasibility study and preparation of Master Plan for the Academy is under progress."

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 843

TO BE ANSWERED ON THE 7TH FEBRUARY, 2017/ MAGHA 18, 1938 (SAKA)
ESTABLISHMENT OF MARINE POLICE ACADEMY

843. SHRI DEVUSINH CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in order to establish National Marine Police Training Academy at Pindara (Dwarka Gujarat) in the State Government of Gujarat has allotted approximately 258 acres of land near village Pindara, Kalyanpur Taluka of Devbhoomi Dwarka *vide* notification dated 28.9.15 to Government of India free of cost;

(b) if so, whether the Government has taken possession of the land; and

(c) if so, the time by which the institute is likely to be set up?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)

(a) to (c): Yes, Madam. Government of India has decided to establish a National Marine Police Training Institute (MPTI) at Pindara Village, District Devbhoomi Dwarka, Gujarat for which, Government of Gujarat has provided land admeasuring 100 hectares (250 acres) to Ministry of Home Affairs at the site free-of-cost for the purpose. The task for establishment of MPTI has been entrusted with Bureau of Police Research & Development (BPR&D). BPR&D has engaged IIT, Madras for preparation of Preliminary Project Report for designing of jetties as part of setting up of MPTI. Based on the report, BPR&D will take up preparation of Detailed Project Report.

Appendix - XVI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 44

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2462 dated 25.07.2014, regarding 'Plasma Fractionation Centres'

On 25 July, 2014 Shri Pashupati Nath Singh, M.P., addressed an Unstarred Question No. 2462 to the Minister of Health & Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health & Family Welfare within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health & Family Welfare vide O.M. No. H-11016/68/2014-NACO (BS) dated 21.08.2015, had requested to drop the Assurance on the following grounds:-

"That arrangements for Plasma Fractionation and setting up of Plasma Fractionation Centre were extensively deliberated in an expert group meeting held on 31st October and 1st November, 2014. It was understood that the present availability of surplus plasma is not to an extent to be able to support the running of a plasma fractional centre. For the project to be viable, there need to be availability of at least 1.5 lakh litres of surplus plasma. The project for setting up of PFC has been put on hold and will be taken up once the Metro Blood Bank.

Centers of Excellence are established and componentization of blood is further optimized. The matter continues to be debated and deliberated within the Department and interim solutions for utilization of available surplus plasma, it is difficult to set up a time line for setting up of Plasma Fractionation Centre. In the light of the above, Lok Sabha Secretariat is requested to drop the Assurance from the list of pending Assurances."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 09 August 2016 and it was decided not to drop the Assurance. The Committee accordingly presented their Fifty-First Report (16th Lok Sabha) on 11 April, 2017 and observed that establishment of Plasma Fractionation Centres is an important project in the wake of shortage of blood in the Country. The Ministry cannot wash their hands of by stating that it is difficult to set a timeline for setting up the centers for plasma fractionation. Because of the imperative need for these Centres, the Committee desire that the matter should be pursued vigorously and the Assurance implemented at the earliest.

5. However, the Ministry of Health & Family Welfare vide O.M. No. H.11016/68/2014-NACO (BS) dated 14 June, 2018 have again requested to drop the Assurance on the following grounds:-

"The proposal for setting up a Plasma Fractionation Centre has been examined in this Ministry. The surplus plasma presently available is not adequate to support the viability of setting up of a Plasma Fractionation Centre. The central sector project to set up of Plasma Fractionation Centre in Chennai has, therefore, been put on hold and will be taken up once componentization of blood is further optimized. As an interim measure, Government has facilitated exchange of surplus plasma available with blood component separation units in the country with indigenous plasma fractionators to facilitate production and availability of plasma products within the country. The Committee on Government Assurance, Lok Sabha conducted a Study Tour to Chennai on 24th August 2017, wherein Joint Secretary, NACO made a presentation on the status of the present Parliamentary Assurance for Lok Sabha Unstarred Question No. 2462 for 25.07.2014 with a request to drop the same."

6. In view of the above, the Ministry, with the approval of the Minister of State for Health and Family Welfare, have requested to drop the Assurance.

The Committee may re-consider.

DATED:- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE

Annexure

LOK SABHA

UNSTARRED QUESTION NO: 2462

ANSWERED ON:25.07.2014

PLASMA FRACTIONATION CENTRES

PASHUPATI NATH SINGH

- (a) whether the Government is setting up a Plasma Fractionation Centre (PFC) in the country and, if so, the details thereof;
- (b) whether there is an inordinate delay, in setting up the PFC leading to escalation in its estimated cost;
- (c) if so, the details thereof and the reasons therefor and the corrective steps taken/ proposed to be taken by the Government in this regard; and
- (d) the fresh measures being taken by the Government to set up more number of PFCs as per requirement in the country?

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:-

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a): Government is proposing to set up Plasma Fractionation Centre at Chennai for processing of 1.5 lac litres of plasma per year. Products intended to be fractionated are Albumin, immunoglobulins, FVIII and FIX. Government of Tamil Nadu has provided land for the same.

(b): Yes

(c): The Expression of Interest for Plasma Fractionation Centre was published. However, bids have not been successful due to the limited experts across the globe. Government has taken steps by formulating policy on unutilized plasma. Recently, the policy has been framed and released. Expert group constituted for the same has suggested that as an interim measure, contract fractionator should be identified, till PFC is established. Accordingly, EOI for contract fractionator is in process for publication.

(d): It's proposed to set up PFC at Chennai. Further centers may be established based on need of the country. Experience gained from the centre will be replicated for scaling up of the PFC in the country.

Appendix - XVII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 47

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1948 dated 17.12.2013, regarding "Conviction of Italian Marines"

On 17 December, 2013 Dr. P. Venugopal, M.P., addressed an Unstarred Question No. 1948 to the Minister of Home Affairs. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. F.No.I-13012/34/2013-IS-IV dated 24 November, 2014 requested to drop the Assurance on the following grounds:-

"That the investigation of the case has been completed by National Investigation Agency (NIA). However, the accused Italian marines filed a Writ Petition (C) 236/2014 in the Supreme Court of India, challenging, inter alia, the jurisdiction of NIA to investigate and prosecute the case. The matter is subjudice. No action can be taken by the NIA towards filing of the chargesheet till the disposal of this Writ Petition."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 21 July, 2015. The Committee accordingly presented their Twenty First Report (16th Lok Sabha) on 30 November, 2015 and noted that the Assurance was pending with the Ministry of Home Affairs. The Committee, therefore, desired to know the progress made in the case from time to time.

5. However, the Ministry of Home Affairs vide O.M. F. No. I-13012/34/2013- IS-IV dated 24 September, 2015 and O.M. F.No.I-13012/34/2013-IS-IV dated 23 February, 2016 again requested to drop the Assurance on the following grounds:-

"That investigation of the case has been completed by National Investigation Agency (NIA). The accused Italian marines filed a Writ Petition (C) 236/2014 in the Supreme Court of India, challenging, inter alia, the jurisdiction of Indian Courts and the investigation agency, NIA to investigate and prosecute the case. Subsequently the Italian Government filed a case before Annex VII Arbitral Tribunal Challenging the jurisdiction of India to try the above case. They have also filed a case in International Tribunal for the Law of the Sea (ITLOS) for making provisional measures till the decision of Annex VII Tribunal praying that

India shall refrain from taking or enforcing any judicial and administrative measure. The ITLOS vide its Order dated 24.08.2015 has directed Italy and India shall both suspend all court proceedings and shall refrain from initiating new ones which might aggravate or extend the dispute submitted to the Annex VII Arbitral Tribunal or might jeopardize or prejudice the carrying out of any decision which the Arbitral Tribunal may render. The Government of Italy has requested the Annex VII Tribunal for prescription of provisional measures to which reply of the Government of India is being prepared. In view of the above circumstances, no action can be taken to fulfil this Assurance till the decision of Annex VII Arbitral Tribunal. The Lok Sabha Secretariat is, therefore, requested to bring the matter to the notice of the Committee on Government Assurances and seek its approval to drop the Assurance."

6. The above request was again not acceded to by the Committee at their sitting held on 05 January 2017 and the Committee accordingly presented their 60th Report (16th Lok Sabha) on 10 August 2017 stating that the contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that the matter is sub-judice. The Committee desired that the Ministry should take the requisite measures to implement the Assurance. The Committee also desired to be apprised of the initiatives taken and the progress made in the matter.

7. However, the Ministry of Home Affairs vide O.M. No. 13012/34/2013-IS-IV dated 6 July 2017, 31 August 2017, 14 December 2017 and 6 July 2018 have again requested to drop the Assurance on the following grounds:-

"The investigation of the case had been completed by National Investigation Agency (NIA) and the agency was about to file charge sheet in Court of the competent jurisdiction. However, the accused Italian marines filed a Writ petition (C) 236/2014 in the Supreme Court of India, challenging, iter-alia, the jurisdiction of Indian Courts and the investigation Agency, NIA to investigate and prosecute the case. In the meantime, the Italian Government filed a case before Annex VII Arbitral Tribunal challenging the jurisdiction of India to try the above case. The Italian side also filed an application before the Annex VII Arbitral Tribunal for making provisional measures till the decision of Annex VII Tribunal praying that India shall refrain from taking or enforcing any judicial and administrative measure. The Tribunal vide order dated 29.04.2016 prescribed provisional measures and ordered for relaxing the bail conditions of Mr. Girone to enable him to travel and stay in Italy till Arbitral proceedings. The Italian Government filed an IA in the Hon'ble Supreme Court of India for relaxing the bail conditions which was heard by the vacation bench on 26.05.2016. The vacation bench relaxed bail condition as per the order of the Annex VII Tribunal and permitted to accused person to remain in Italy during the pendency of Annex VII arbitration with certain conditions. No action can be taken to

fulfill this Assurance till the matter is decided by Annex VII Arbitral Tribunal (An International Tribunal). The tentative date of award of the Tribunal is December, 2018."

8. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may re-consider.

DATED:- 02/12/2019

NEW DELHI

Anneruse

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 1948

**TO BE ANSWERED ON THE 17th DECEMBER, 2013/AGRAHAYANA 26, 1935
(SAKA)**

CONVICTION OF ITALIAN MARINES

1948. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigations in the case involving two Italian marines in the alleged killing of two Indian fishermen has been completed;

(b) if so, whether the NIA court has pronounced any verdict in the said case;

(c) if so, the details thereof; and

(d) if not, the status of the said case as on date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)**

(a): Yes, Madam.

(b): No, Madam.

(c): Does not arise.

(d): The charge sheet is yet to be filed in the competent Court.

remaining Memoranda. The Chairperson subsequently decided to drop 09 Assurances as per details given in Annexure-I* and to pursue the remaining 16 Assurances as per details given in Annexure-II, for implementation by the Ministries/Departments concerned.

XXXX

XXXXX

XXXXXX

XXXXXX

The Committee then adjourned.

* Not enclosed

Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 04.12.2019

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1	27	USQ No. 2344 dated 30.11.2016	Department of Atomic Energy	Environment Impact Assessment	The Committee do not accede to the Ministry's request for dropping the Assurance made on the ground that the setting up of nuclear power plants through international cooperation is a long drawn process which includes negotiations with foreign vendors, acceptance of safety parameters of the reactors by AERB, land acquisition at new sites, obtaining environment clearances, obtaining financial sanction for the project from AEC/CCS etc. The Committee understand that such matters may take time but the same can be accomplished with planning and sustained efforts. As Environment Impact Assessment is carried out for projects which usually have serious environment impacts, the Ministry need to take this issue more seriously. The Committee urge upon the Ministry that being the nodal Ministry, they need to co-ordinate with various agencies/stakeholders and bring the Assurance to its logical end.
2.	28	USQ No. 495 dated 20.07.2016	Railways	Railway Line to Andhra Pradesh Capital	The Ministry have contended that the reply given to the Lok Sabha Question was not a promise but a statement of fact and hence no Assurance was given by them in the instant case. This contention is unacceptable. In this case, the Ministry are required to furnish the details of the progress made in conducting the survey for the new railway line between Vijayawada and Guntur via Amravati and its outcome. The Committee, therefore, urge upon the Ministry to

					take concrete steps in pursuit of the abovementioned case and implement the Assurance at the earliest.
3	29	USQ No. 4604 dated 15.12.2016	Road Transport and Highways	Establishment of Logistic Hubs	The Ministry have stated that an India Integrated Transport and Logistics Summit (IITLS) was held from 3-5 May, 2017 which was organised for collaboration between the NHAI and other stakeholders such as the State Governments, relevant Ministries like Railways, Shipping, Civil Aviation etc. The total number of logistics planned by the Government across the country is 35. Thus, in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite implementation Report be laid in the House.
4.	30	USQ No. 133 dated 18.07.2016	Human Resource Development (Department of School Education and Literacy)	Vacancy of teachers	The Ministry have requested for dropping the Assurance on the ground that the reply by the Minister does not constitute an Assurance. The Committee feel that an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time or would be difficult. In the instant case, the Ministry are required to provide information as to whether the NCERT has examined the recommendations of the Committee under the chairmanship of Shri N. Gopaldaswamy to suggest a long term vision and road map for the development of Sanskrit and its take on each and every recommendation. The Committee would like to be apprised of the latest developments in the matter.
5.	31	USQ No.3940 dated 09.12.2016	Defence (Defence Research and Development Organisation)	Missile Testing Centre	The Ministry have contended that the whole matter is under consideration and clearance of various organisations like Coastal Regulatory Zone; Forest Advisory Committee; Ministry of Environment, Forest and Climate Change; etc. of State and Central Governments and creation of infrastructure for launch

					pad will take years for materialization. The Committee understand that such matters may take time but the Assurance needs to be pursued with meticulous planning and sustained efforts as it is a subject matter of national importance. Moreover, an Assurance cannot be dropped just because it will take years to materialise. The Committee desire that the Ministry must pursue the matter with the concerned organisations at regular intervals and specific timeframe. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.
6.	32	SQ No. 81 dated 08.02.2017 (Supplementary by Shri Ninong Ering, M.P)	Planning	Digital Transactions	The Committee feel that the subject matter is of utmost significance as absence of internet coverage specifically in rural areas has created digital divide and has adversely affected the economic and social development as well as GDP growth of the country. However, the Ministry have been exhibiting a lackadaisical attitude in the matter when they ought to have implemented the project within the time frame which has already been long gone past. The Committee urge upon the Ministry to pursue the matter vigorously by making concerted efforts and fulfil the Assurance at the earliest. The Committee would also like to be apprised of the progress made in this regard.
7.	33	(i) USQ No. 6965 dated 18.05.2012 (ii) USQ No. 1219 dated 17.08.2012	Power	(i) BBMB (ii) Posts in BBMB	The Ministry have requested the Committee to drop the Assurances on the ground that these pertain to sharing of posts in Bhakra Beas Management Board (BBMB) in consultation with the partner States and being a contentious issue, no time frame can be prescribed for settlement of these disputes. The contention of the Ministry is far from convincing since once an Assurance is given, it is incumbent

		(ii) USQ No. 3259 dated 13.12.2012		(iii) Sharing of Posts in BBMB	upon the Ministry to fulfil it with proper planning and in this case in co-ordination with all the State Governments concerned. The Committee desire that the Ministry should pursue the matter vigorously with all the States concerned and fulfil the Assurance at the earliest.
8.	34	USQ No. 497 dated 19.07.2017	Housing and Urban Affairs	Rebate on Home Loan	The Ministry have requested for dropping of the Assurance on the ground that the scheme is already in implementation and there is no action pending on the part of the Government in the matter. The Committee feel that once an Assurance has been given, it should be brought to its logical end. The Committee find that in sum and substance, the Assurance has been fulfilled. The Ministry, therefore, may furnish the Implementation Report to the Ministry of Parliamentary Affairs to be laid on the Table of the House.
9.	35	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change	Implementation of Forest Policy	The Committee are of the view that the Assurance cannot be dropped merely on the ground that the Rajya Sabha Secretariat has decided to drop similar Assurances. The contention of the Ministry is far from convincing as once an Assurance is given, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry are required to finalise the new National Forest Policy. Being an issue of utmost national importance, the Committee desire that the Ministry must actively pursue the matter and expedite the fulfilment of the Assurance. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.
10.	37	USQ No. 4014 dated 10.08.2017	Road Transport and	Maintenance Free Highways	The Ministry had requested for dropping of the Assurance on the ground that the project to develop technology to construct long lasting maintenance free highways is an

			Highways		<p>experimental work of three years. They stated that as the experimental work for project was in progress and final recommendations would be available only after 11.07.2019, it would not be possible for them to arrive at any conclusion during experimentation. The Committee feel that the experimental work cannot be abandoned midway and it is imperative to evaluate its outcomes for taking an appropriate decision. The Committee urge upon the Ministry to actively pursue the matter and expedite the fulfilment of the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.</p>
11.	40.	SQ No. 64 dated 07.02.2017 (Supplementary by Smt. Meenakshi Lekhi, M.P)	Home Affairs	Coastal Security	<p>The Committee do not accede to the request of the Ministry for dropping of the Assurance made on the ground that Phase-II of the Coastal Security Scheme is ongoing till 31.03.2020 and that the Minister had not made any promise or Assurance. This contention is unacceptable. The Committee feel that the issue is related with national security and hence should be brought to its logical conclusion within the prescribed timeframe. The Committee desire that the Ministry must pursue the matter vigorously and fulfil the Assurance. The Committee would like to be apprised of the initiatives taken by the Ministry in expediting the action required to be taken by all concerned and also apprised of the progress made in the matter.</p>
12.	41	SQ No. 322 dated 22.12.2015 (Supplementary by Shri Bajjayant Jay	Home Affairs	Marine Police Stations	<p>The Ministry have requested for dropping of the Assurance on the ground that the procurement process of 225 number of boats is at an advanced stage of consideration in the Ministry considering the pressing need for neutralising the increasing threats from marine terrorism and illegal immigration, the</p>

		Panda, M.P.)			Committee feel that it is extremely important that the Assurance should be brought to its logical end. The Committee, therefore direct the Ministry to pursue the matter vigorously and implement the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.
13.	42	USQ No.1284 dated 26.02.2003	Shipping	Non-Payment of Wage/Salary	The Committee find the request of the Ministry for dropping of the Assurance made on the ground that the financial support/loan to KoPT does not seem to be forthcoming now and eventual merger of CDLB and KoPT cannot take place in the circumstances untenable. The Committee note that the issues regarding financial grant to KoPT for merger of CDLB with KoPT has not been resolved even after 16 years leading to severe deterioration in the financial health of KoPT putting at risk the salary/pension of its employees further. The Committee desire that the Ministry should pursue the matter earnestly at the highest level and work vigorously towards releasing the salary/wages/pension/outstanding dues of employees of CDLB/KoPT at the earliest. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
14.	43.	USQ No. 843 dated 07.02.2017	Home Affairs	Establishment of Marine Police Academy	The Ministry have requested for dropping of the Assurance on the ground that the feasibility study and preparation of master plan for the establishment of the Marine Police Academy is under progress. Considering the seaborne threats and the magnitude of challenges therefrom, the Committee feel that the Ministry should seriously take concrete action for materialising the proposal. The Committee, therefore, desire that the Ministry should make concerted efforts to fulfil the Assurance at the earliest.

15.	44.	USQ No. 2462 dated 25.07.2014	Health and Family Welfare (Department of Health and Family Welfare)	Plasma Fractionation Centres	The Committee find it unable to accede to the request of the Ministry for dropping of the Assurance made on the ground that the surplus plasma presently available is not adequate to support the viability of setting up a plasma fractionation centre. As informed by the Ministry, the Central sector project to set up a Plasma Fractionation Centre in Chennai has been put on hold and would be taken up once componentization of blood is further optimized. The Committee understand the difficulties involved in setting up of plasma fractionation centre but at the same time, feel that establishment of Plasma Fractionation Centre is the pressing need of the hour in the wake of shortage of blood in the country. Because of the imperative need for these centres, the Committee desire that the matter should be pursued earnestly and the Assurance implemented at the earliest.
16.	47.	USQ No. 1948 dated 17.12.2013	Home Affairs	Conviction of Italian Marines	The Ministry have requested the Committee to drop the Assurance on the ground that the matter is sub-judice and no specific time frame can be given for its outcome and finality. The Committee feel that the matter of investigation into the case involving Italian Marines in the alleged killing of two Indian Fishermen is important and considering the safety and security issues of Indian fishermen, it needs to be pursued to bring to its logical conclusion. The Ministry are also required to apprise the Committee of the final outcome in this regard. The Committee, therefore, impress upon the Ministry to take all requisite measures to implement the Assurance at the earliest. They would like to be apprised of the progress made in the matter.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
FIFTEENTH SITTING
(25.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following seven (07) draft Reports without any amendments:-

- (i) Draft Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)';

- (ii) Draft Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Culture';
- (iii) Draft Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (iv) Draft Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Road Transport and Highways';
- (vi) Draft Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (vii) Draft Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports.

XXX	XXX	XXX	XXX	XXX	XXX
XXX	XXX	XXX	XXX	XXX	XXX

The Committee then adjourned.